THE PRESS COUNCIL BILL, 1963—

continued

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THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I have got a big list of hon. Members who want to take part in this debate. Therefore, I would request the Members to limit their remarks to fifteen minutes.

SHRI ABID ALI: While speaking before lunch, I was mentioning about the criticism levelled against the various State Governments and the party in power of which I am a humble but proud Member. It is my privilege and duty to place the point of view of the Party and what we feel to be correct. I was asking opposite their justification for burning godowns containing foodstuffs, burning property which belongs to the country even if for the time being it is owned by a European company or an Indian company or by an individual or a company belonging to the public sector or private sector. Whatever exists in the country belongs to citizens of the country and no Indian, no sensible Indian will think of damaging Indian property. Even food godowns are being destroyed by fire and violent demonstrations take place. I was therefore advising Government not only not to be bullied and blackmailed by the speeches of the Members of the opposition or by the editors of the papers or what appears in the papers but to do its duty to the country. It should not commit the crime of remaining silent when these criminal and anti-national acts are committed.

Something was said about what is happening in other countries and the example of the United Kingdom was mentioned. True there the people have sufficient sense of responsibility the friends who quote the United Kingdom consider mostly Russia and the Communist countries as fatherland Take for instance, sia. There are only two papers. Should our Government follow that

No. It should be democratic and there should be a sufficient number newspapers. Anybody can have a newspaper and anyone has got the right to oppose Government but people should not forget national interests and when an individual or an editor or anybody starts damaging national interests then the Government has to act whoever may be the person and whatever may be the position he may be holding. About that there can be no compromise. Yesterday, mention was made about Mr Krishna Menon defending the editor in Patna who has been arrested. Some words were made use of by him with regard to the particular gentleman. I appreciate Menon who has gone there to return a debt he was owing to that editor who wrote all that was mentioned in that. Mr. Menon is not a person to keep back anybody's debt. He gone, repaid it by paying compliments to the Editor and appearing on his behalf before the High Court. So much was mentioned about the 'Ananda Bazar Patrika' yesterday and during the Question Hour also we hear about this paper. Some of us felt as to why this paper was being mentioned like this by the spokesman of the Communist Party. On enquiry we find that this "Ananda Bazar Patrika" was the only paper in West Bengal which exposed the tactics of the Communists, how many communists went to China, how they were trained to behave here, what methods they should adopt here and so on. This is the only paper that has been writing so many about the true facts as transpired and as told by the members of the Communist Party themselves. Therefore, these people are so much angered that they say all this. $Naturall_{\mathbf{v}}$ should be angry with this paper opposing them. I am mentioning this only to request Government not to cognisance of the charges of the Communist Party against those who do their duty to the country.

M. N, GOVINDAN NAIR SHRI (Kerala): Can I ask one question? 1304

[Shri M. N. Govindan Nair.] What did Mr. George write to be arrested under the D.I.R.?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I do not allow that question. You need not reply. Mr. Abid Ali.

SHRI ABID ALI: Yesterday mention was made about some Bengali paper and he said that a Minister had written to the owner about something. About whom, he did not say. Minister has written to the Editor who had complained about the Communists behaving in such a way that it had become very difficult for the paper to be published. The Minister had written to him "Don't be afraid. Don't be bullied don't be blackmailed by the Communists. In case they do anything, any unconstitutional then the law will take its own course and the owners of the newspapers will be helped as much as the Government help them according to the law." What is wrong in that? What is what was published in the papers. And he was mentioning that a Government Minister has written to a Bengali newspaper. What is wrong in that? That is how an attempt is made to mislead hon. Members here and when he was told to read it out he did not read. But if he had read it out he might perhaps have read out different things than what was actually mentioned My appeal to the Press Council which is going to be set up is that it should make an honest and earnest effort to ensure responsible journalism in the country, patriotic journalism in the country and to take all necessary steps to see that the sort of indiscipline which is prevalent and what is being done to the detriment of the country is checked. It should not be that a person goes and purchases a treadle and brings out a few sheets in the name of a newspaper and he becomes an editor, he should have all the protection because he is newspaper editor. As I said earlier, Sir, owning a newspaper, big or small,

should not be a licence to misbehave. However, under no circumstances whatever, whether it be big or small paper, should any facility be given either in the shape of advertisements or newsprint or other kind of protection if a newspaper is anti-social or sexy. I have not seen anywhere this kind of sexy weekly like the one which is being published in Delhi. It is all rubbish and I do not know why the Government is taking no action against it. If they take action there may be shouting and howling; but at least stop newsprint; at least do not give it advertisements and bring a few selected articles from it before the present organisation if you do not want to take action yourself. Of course the e should be no fear when it is a question of responsibility. As long as there is no sense of responsibility, certainly there should be fear. course, it should be a good Government but a good Government does not mean a frightened Government; good Government does not mean always succumbing to the bullyism of the Opposition, particularly Communist Party. An hon. Member opposite was telling yesterday that so many people have been arrested; but how many more people have not been arrested in the country, those who are opposed to Government? Were those people arrested because they were opposed to Government? No; a very large number of people are opposed to Government but they are not arrested because they are not behaving against the interests of the country. The very fact that there is division of the Communist Party of India-some of them are opposed to China while some others are pro-China—that itself proves that there are some people among them who are in favour of China and thore among them who have organised or were about to organise sabotage and like have been put in jail so that thev may not break your bridges, your aeroplanes or derail your trains. The very fact that there is this rift in Communist party (Time bell rings). Sir, you said fifteen minutes.

شری عبدالغلی (پنجاب) : انہوں نے جو ادھا کھنگہ لیا وہ کسی شمار

مهن تهين 🕰 -

†[भी ग्रब्दुल ग्रती (पंजाब): उन्होंने जो श्राधा घंटा लिया वह किसी शुमार में नहीं है]

श्री ग्राबिद ग्रली : नहीं भाई, दो षंटे चाहिएं।

There should be a Federal Press Code and it should be properly observed and we should be able to check habit of engineering opposition and exciting the minds of people for reason.

Sir, I am winding up. Yesterday it was mentioned that Shastriji is appealing for unity but still the Defence of India Rules are there. Shastriji is, of course, earnest when he appeals unity but it does not mean that he should allow people, as I said earlier, to go on removing railway lines and derailing the trains. Some of those arrested have been released they said that they were not in the gang of those who were doing acts of treason. Their word has been accepted and they have been released in case they do not behave as promised certainly the Government should do its duty. I hope that the Government with the help of this new Press Council will be able to achieve that it is attempting so that may have a decent, patriotic and good Press.

Thank you.

SHRI **UMASHANKAR** DIKSHIT (Uttar Pradesh): Mr. Vice-Chairman, Sir, I propose to confine my remarks as far as possible strictly to the clauses of the Press Council Bill only. To begin with I should like very much to express my puzzlement at great amount of repetition and phasis on the provisions of the fence of India Rules while discussing the various provisions and clauses of the Bill before the House. I am able to understand this. There maybe

some subconscious or unconscious or vague connection in the minds of the speakers between the Defence of India Rules and the Press Council Bill but one is not able to see any direct connection. Is it meant that because the Defence of India Rules are in operation therefore the Press Council Bill in the form in which it has come from the Joint Committee and in the form in which the House may approve it should not be put on the Statute Book? There is a demand to strengthen the Bill in some respects as if any changes in this Bill would have any effect against the provisions the Defence of India Rules. The Defence of India Rules are there to meet extraordinary situations, emergencies created by war or conditions near to war or extraordinary situations of an internal character. It is meant such purposes and unluckily for country the situation internally, and particularly externally, has been developing from time to time in a manner that I presume that the Government has found it difficult to review of India question of the Defence Rules. I fail to understand how this talk about the arrests made here or there under the Defence of India Rules affects the unbiased and consideration of the various provisions of the Bill or the objects of the Bill or the basic principles on which is based. My hon, friend, Mr. Abid Ali, has dealt with this question in his own inimitable manner so effectively. I do not want to go further into it except to point out that he has tried to show. I am of the opinion convincingly, that the action against certain individuals taken under the D.I.R. according to him was thoroughly justified I would put it differently. Even if there are exceptions—supposing for the sake of argument we concede that in a particular case there has been misuse and I am not here to defend misuse of the Defence of India Rules—maybe in a wide country as ours in some particular case some error has taken place. Even then, is it possible for that reason considered to change the properly scheme for self-regulation

^{†[]} Hindi transliteration.

[Shri Umashankar Dikshit.]

Press with a certain amount of statutory encouragement and assistance? In my opinion, all that, particularly what Mr Bhupesh Gupta tried to say over a long part of his speech, was entirely irrelevant. It may be good politics, it may be good political propaganda to say all these things, but certainly it is not good logic or good argument. Anyway, as I said in the beginning, I shall deal with the various provisions of the Bill before the House.

I shall briefly deal first with clause 4 of the Bill. Clause 4(2) says:—

"The Chairman shall be a person nominated by the Chief Justice of India."

The Press Commission recommended that the Chairman of the Press Council should be a person of judicial experience and personally hold strongly the view that this clause would have been preferable to the present arrangement. When this question was raised during the discussion of the Bill in the Select Commitcertain other possibilities practical difficulties came up for consideration. The question was whether in a given situation if it is not possible to get a person of high judicial experience, if from among the retired gentlemen from the High Courts or elsewhere we are not able to get a person, or there is somebody else who is quite suitable for that important post considering the purposes and the objects of the Bill, it would be desirable to confine the selection to one particular category. Therefore, it was felt that the best way to solve this problem was to entrust the responsibility to the holder of the high office of the Chief Justice of India, who is non-controversial and who commands great respect and reputation in the country, not only in judicial circles, not only among the general public and also particularly among the journalists, editors and the newspaper industry. In fact, there were repeated suggestions that the approach to the Press

Council Bill should be of a judicial character. There is an amendment-1 do not know who has tabled it-saving that certain directions should be given in the Bill for the Chief Justice to follow in making his selection of the Chairman of the Council. In my opinion it is most undesirable to give any such directions. It would be improper, in my opinion, to fetter the discretion of the Chief Justice in particular ways. If you say that the working journalists should be consulted, well, you will have to say certain other people might have to be consulted and so on. So, the Chief Justice should be left free to exercise his discretion according to his best lights. He should also be free to formulate his own procedure for the selection of a suitable person as the Chairman of the Press Council, I think if we go into it in greater detail so as to suggest the various categories or various precautions to be taken by the Chief Justice, it would make it embarrassing and it would make it awkward and perhaps it would difficult for him to perform this very important function.

Then, the other clause to which I would like to refer while making a few other observations is clause 12. I would like to draw the attention of hon. Members of this House and all those who are interested in a proper Press Council coming into existence to clause 12 (2) (a). It says:—

"to help newspaper, to maintain their independence;".

In my opinion, the fears and suspicions that have been expressed here by certain Members from the Opposition are not really well-founded, because the Press Council is charged with the task of helping newspapers to maintain their independence. Whether there is any other specific provision of that kind or not the Press Council cannot be divested of this duty. It is bound to feel its responsibility for doing everything to prevent any adverse effect upon the maintenance of independence of newspapers

insist on reacting. But if you want to go and bring in a kind of straight jacket in which either the Press or other individuals have to function, it will be very difficult for us to really make a success of the Press Council. Because let us remember one central fact in this connection. The Press Council is not going to function like, shall I say, an Inspector General of Police of the Government of India or some army authority and call somebody, shoot him, punish him, or finish with him. No, Sir. While Mr. Mani tried to put emphasis on the fact that censure is a penal measure, Mr. Bhupesh Gupta was trying to say as if the censure is so serious a penalty that it will really frighten everybody out of his wits. Nothing of the kind. I would say that all this '-ind of suspicion and apprehension about the freedom of the Press or the authority of the Press being adversely affected by interference is not well based. Let

us not read too much into the func-

tions of the Press Council.

Bill, 1963

There is reference in clause 14(2) to the Code of Civil Procedure in respect of certain matters, giving certain rights to the Press Council matter of enquiries. By and large I believe, and I think the Select Committee was unanimous on this point, that unless there is some authority, or some manner of at least ensuring attendance for calling a person to give answers to questions and to give the necessary information, which is an essential part of the minimum equipment necessary without which the Press Council would not be able to function, we would make it an instrument which would stultify itself. Although it need not be too effective an instrument, certainly it must be able to command respect. Therefore these provisions in my opinion are necessary.

There is, however, one point which in my opinion has some force, that is, whether it is desirable to have the sub-clause about the discovery and production of documents. I do

in India. In fact, in the first stage of formation of the Press Council, if you go into detailed suggestions as to how the Council should function, again I say it will not be very helpful for the Council because there is not muct precedence in this matter. Of course. there are other professional councils like the Bar Council and the Medical Council but there is no other instance of such a combination of a profession, an industry and a public utility service as the Press is. Therefore, there are no precedents for the Press Council to follow. But I advance this argument more particularly in connection with the next clause, i.e. sub-clauses (1) and (2) of clause 13. The point has been made by eminent speakers earlier that in an essentially professional body of this kind now can we take within its purview cases affecting outsiders, people who have nothing to do with the Press. Some of us are very much influenced by the possibility of governmental authority interfering here and there. Such interferences, it is stated are taking place.

SHRI ATAL BIHARI VAJPAYEE: How to prevent that?

SHRI UMASHANKAR DIKSHIT: I will tell you. My point is this. This evil is not a serious evil at all. own experience is that the Press has stood up for its rights successfully that little aberrations and irregularities of this kind have made any effective impact upon their independence and freedom. I agree with Mr. Abid Ali when he says that officers, local authorities and even men of influence are more afraid of the Press than the Press is afraid of them. I have been connected with a newspaper for some time We have had differences with the authorities. Action has been taken against us more than once. We have stood our ground and finally our position has been underdiffistood. We have had financial culties as a result of such pres-

3 P.M. sure. but there are certain ways in which Government; react, certain ways in which the Press must

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[Shri Umashankar Dikshit.] not know what exactly is intended. The fear in some minds is, as it was in my mind also, that supposing a reporter or a correspondent has given some particular news and the editor does not want to disclose the source of the news or does not want to disclose even the fact that a particular sub-editor or reporter has given the information or published the item in the Press, then I submit that even under the Press Council Bill he will be free to refuse to give the information. Nothing in the Press Council Bill prevents him from taking the same kind of stand which the respected editors have been taking all the time throughout the history of the Press in India and elsewhere. What happens in cases of defamation?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): You will have to wind up now.

SHRI UMASHANKAR DIKSHIT: know Sir, but such a long time has been given . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): There was no rationing of time until yesterday. Today it has been rationed. I announced at the beginning that every Member limit his remarks to 15 minutes. You have taken 19 minutes already.

SHRI UMASHANKAR DIKSHIT: I will conclude quickly,

SHRI G. RAMACHANDRAN (Nominated): Make it a round figure of 20 minutes.

SHRI UMASHANKAR DIKSHIT: I was saying that this is not going to create that kind of difficulty which newspaper editors or some working journalists seem to imagine. In any case the Press Council should keep such matters carefully under review, and if it sees that the freedom of the editor to be able to take a stand in regard to the disclosure of certain information is affected, then the matter should be reported to Government,

the and Parliament can reconsider matter when the time comes for amending the Act, the enactment that will take place now.

Mr. Bhupesh Gupta has tabled large number of amendments and it is not that I have any quarrel with the views he holds or expresses, but he tries to take the stand, I mean he has consistently maintained the stand that he stands for the freedom and independence of the Press in India, but the amendments that he has proposed are a negation of Press freedom. If half of them were included in the Press Council Bill, I am afraid the Press in India would lose all its freedom.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): We will come amendments. If you have anything against the amendments, you can speak at that stage.

UMASHANKAR DIKSHIT: SPRI Sir, I hardly intervene in debates except when I feel very strongly and in a matter in which in a public sense I am interested. If you will kindly accept my assurance, I do not want to take the time of the House one moment longer than is possible, but I am afraid that some points may not be made at all. Now what I was saying was this. One of his amendments says-help the working class struggle to be carried on by the Press. He wants the Press to be encouraged. in a particular manner. He wants the Press to be discouraged from doing certain things. He wants Press to be inspired; he wants that the Press should be controlled in a particular manner, according to him, in the public interest. This is not the way to deal with a free Press. You cannot do it. What is public interest is one thing in one mind and it is quite a different thing in mind. In the name of public interest if Mr. Bhupesh Gupta wants or anybody or any other party wants to guide the Press in any particular line, it will be disastrous for the existence of free Press in India.

In the end, I was rather shocked at the way one friend on the other side, I think Mr. Jagat Narain, was mentioning as to how things stood at the time of the British regime-he remembered the British regime with a kind of feeling which gave one a certain amount of sympathy with him -but the pity of it is that it is not possible to help the situation now. He has evidently completely missed the context in which the British Government functioned. It had no public base, no mass base in the country, and certain kind of appearances the British Government had to maintain. Does the hon, friend want that in the context of a welfare state-I do not plead for it, there may be mistakes, weaknesses, and so on-but under the Constitution does he want the press to go in the old way? He says that newspapers should be free to give publicity to slanders. I do not know what he meant.

SHRI JAGAT NARAIN (Punjab): I did not say that.

SHRI UMASHANKAR DIKSHIT: He said scandals.

SHRI JAGAT NARAIN: Scandal about Ministers.

SHRI UMASHANKAR DIKSHIT: But not about others? We have to take a responsible line in giving careful consideration to this Bill. This is a new Bill. As the Minister of Information and Broadcasting yesterday rightly pointed out, it is new ground being broken and we must give it our whole-hearted support, and we hope that it will be able to build up a climate in the country in which the newspapers-apart from any penal action taken under the law, apart from all that-will not do anything by which they would be afraid of losing their respect in the country, they would function with self-restraint and with a greater measure of discipline.

Thank you.

श्री ग्रटल बिहारी वाजपेयी : महोदय, मैं इस विधेयक का स्वागत करता हं। इसके ग्रनुसार देश में एक प्रेस परिषद् की स्थापना होने जा रही है । देर से सही, यह ठीक दिशा में एक कदम है ग्रौर समाचारपत्रों की स्वाधीनता को बनाये रखने में श्रीर उनका स्तर उठाने में यह परिषद् जरूर सहायक होगी।

Bill, 1963

हमारे देश में समाचार पत्नों की बड़ी पूरानी परंपरा है । स्वाधीनता के संघर्ष में पत्नों ने महत्वपूर्ण योगदान दिया । हमारे राष्ट्रीय नेता समाचार पत्नों से किसी न किसी रूप में सम्बिन्धित रहे। तब पत्र में काम करना एक मिशन समझा जाता था । भ्रब तो जमाना बदल रहा है ग्रीर यह एक प्रोफेशन बन गया है, एक फैशन बनता जा रहा है ।

मुझे खेद हैं कि संयुक्त प्रवर समिति ने म्ल विधेयक में जो एक महत्व-पूर्ण संशोधन किया था, उसे रह करने के लिये सरकार की स्रोर से एक संशोधन श्राया है । यह तो स्पष्ट है कि हमारे मंत्री महोदय संयुक्त प्रवर समिति से श्रपनी बात नहीं मनवा सके, संयुक्त प्रवर समिति को भ्रपनी बात मानने के लिये तैयार नहीं कर सके ग्रौर इसलिये वे एक संशोधन सदन में ला रहे हैं। उन्हें यह करने का ग्रधिकार है ग्रौर सदन **ग्रगर चा**हे तो संयुक्त प्रवर समिति **के** मत को श्रस्वीकार कर सकता है। लेकिन मैं जानना चाहता हूं कि जो बात संयुक्त प्रवर समिति के गले के नीचे नहीं उतरी, वह सदन के गले के नीचे कैसे उतरेगी ? पत्नों की स्वाधीनता की रक्षा होनी चाहिये ग्रौर उनका स्तर भी बढ़**ना** चाहिये । लेकिन समाचार पत्नों की स्वाधीनता को जो ग्रानेक संकट हैं, उनमें एक संकट सरकार की स्रोर से है या सरकार में जो व्यक्ति हैं उनकी स्रोर से हैं, सरकार की नीतियों की स्रोर से भी है। क्या प्रेस परिषद इस सम्बन्ध में कुछ नहीं

[श्री ग्रटल बिहारी वाजपेयी] कर सकेगी ? कुछ अंशों में नियंत्रण भावश्यक है भीर भारम नियंत्रण सब से भ्रच्छा नियंत्रण होता है । काली भेडें सभी जगह हैं । केवल समाचार पत्नों में ही नहीं, राजनीतिकों में भी काली भेडें हैं। उन्हें एकाकी किया जाना चाहिये. उनके विरुद्ध जनमत बनाना चाहिये । लेकिन धगर समाचार पत्नों की स्वाधीनता में सरकार की कुछ नीतियां बाधक होंगी, तो क्या प्रेस कौंसिल हाथ पर हाथ रखे बैठी रहेगी, क्या वह मुक दर्शक बन जायगी भ्रौर क्या वह सत्ताधीशों के खिलाफ श्रावाज नहीं उठा सकेगी ? श्रगर नहीं उठा सकेगी. तो प्रेस समाचार पत्नों का सम्मान प्राप्त नहीं कर सकेगी, फिर वह समाचार पत्नों में विश्वास जगा नहीं सकेगी।

SHRI AKBAR ALI KHAN: The Press Council is a responsible body. If the hon. Member sees the Bill, it can influence or control the Press against these things.

श्री ग्रटल बिहारी वाजपेयी: महोदय, संयुक्त प्रवर समिति ने, ज्वाइन्ट सिलेक्ट कमेटी ने, एक संशोधन किया था कि ग्रगर हस्तक्षेप की शिकायतें सरकार की तरफ से ग्रायें, ग्रगर समाचार पत्न यह शिकायतें करें कि सरकार या ग्रथारिटी या प्रभावी लोग समाचार पत्नों में दखल-दाजी कर रहे हैं, उनकी ग्राजादी को रोक रहे हैं, तो प्रेस कौंसिल ऐसी शिकायतों पर भी विचार कर सकेगी।

شری اکبرعلی خان ؛ پهر وه پریس کوسل نهیں رهی سمتهنگ آیلس هے -

†[श्री ग्रकबर ग्रली खान: फिर वह प्रेस कौंसिल नहीं रही, समर्थिग एल्स है।]

श्री ग्रटल बिहारी वाजवेगी: मैं नहीं जानता कि "समिथग एल्स" का क्या मतलब है। म्राखिर संयक्त प्रवर समिति ने यही सिफारिश की थी और यही मैं सवाल पूछ रहा हं कि क्या प्रेस कौंसिल जब सरकार की ग्रोर से हस्तकेप होगा, तो चपचाप बैठी देखनी रहेगी ? यह कहना भ्रापका टीक है कि हम प्रेस कौंसिल को एक भ्रदालत नहीं बनाना चाहते ग्रौर हमने यह भी माना है कि यदि यह स्टैट्टरी नही होगी और ब्रिटिश प्रेस कौंसिल जैसी हमारी प्रेस कौंसिल होगी, तब भी देश में इसका चलना मुक्किल होगा । इसके लिये हमने बीच का रास्ता रखा है । मगर क्या प्रेस कौंसिल सरकार की निन्दा कर सकेनी ? क्या प्रेस कौंसिल ऐसे मामलों में जिनमें सरकार की श्रोर से हस्तक्षप होता है ग्रपनी राय प्रगट कर सकेगी ? क्या मंत्री महोदय के संशोधन का यही अर्थ नहीं है कि संयक्त प्रवर समिति ने जो सिफारिश की थी. उस पर अब पानी फोरा जा रहा है ?

यह ठीक है कि हमारे देश के सभाचार-पत्नों को काफी स्वाधीनता है ग्रौर इसके लिये हमें गर्व है, ग्रिभमान है । यह हमारे लोकतत्र का एक उज्जवल पहलू है। ग्रीर मैने जैसा निवेदन किया. कुछ पत्न ऐसे हैं जिनमें सुधार की गुंजाइश है ग्रौर इसके लिये जनमत बने ग्रौर समाचार पत्नों का संगठन हो जो उनके विरुद्ध ग्रपनी राय प्रगट करे । लेकिन सरकार जो कुछ कर रही है उसकी ग्रांर से भी ग्रांखे बन्द कर के नहीं चला जा सकता है । मैं दो उदाहरण देना चाहता हुं। मैंने ग्रपनी जो विमति टिप्पणी दी है उसमें लिख। है कि समाचार पत्नों पर नियंत्रण करने का एक तरीका ग्राजकल न्युजप्रिन्ट का वितरण है। किसे न्युजप्रिन्ट दिया जाय श्रोर किसे न दिया जाये.

^{+[]} Hindi transliteration.

यष्ट सरकार तय करती है। कहने के लिये नियम बना दिये गये हैं, लेकिन उनका पालन नहीं होता । मैं एक ऐसा उदाहरण जानता हूं कि दो समाचारपद साथ साथ निकले, उनमें एक पत्न को म्युजप्रिन्ट दिया गया श्रोर दूसरे को नहीं दिया गया । मैं मंत्री महोदय की नोटिस में यह उदाहरण ला चुका हूं। 'रांची एक्सप्रेस' एक पत्र प्रकाशित हम्रा सन् 1963 में । वह कोई पुंजीपति का पत्न नहीं है। कुछ स्वतंत्र व्यक्ति उसको चला रहे हैं । उन्हीं दिनों 'भारत मेल' एक पत्न प्रकाशित किया गया जो बिहार कांग्रेस के किसी गुट से संबंधित **है। 'भारत मेल' को न्युजप्रिन्ट दे दिया** यया, लेकिन 'रांची एक्सप्रेस' को नहीं दिया गया भौर मंत्री महोदय कहते हैं कि न्युजप्रिन्ट देने की जो हमने नीति बनाई है, उसी के अनुसार यह किया गया है। यह सरासर गलत है। क्या न्युजिपन्ट 诸 वितरण में मनमानी कर के सरकार प्रेस की स्वाधीनता का किसी न किसी **कप** में हनन नहीं कर रही है ? न्यूज-प्रिन्ट की ऐसी व्यवस्था क्यों नहीं बनाई जाती कि जिस पर कोई उंगली न उठा सके. जिस में किसी श्रधिकारी को, किसी **फर्म**चारी को, किसी के साथ ग्रन्याय करने का मौका न मिले । क्या न्यूजप्रिन्ट के वितरण के सम्बन्ध में प्रेस कौंसिल कुछ कह सकेगी ? ग्रभी जो प्रेस कौसिल का रूप है, उसमें न्युजप्रिन्ट के वितरण में यह पक्षपात, यह भेदभाव, प्रेस कौंसिल के प्रधिकार क्षेत्र में नहीं ग्रायेगा।

एक दूसरी बात है विज्ञापनों की ।
कल सदन में सूचना मंत्री महोदया ने
कहा कि विज्ञापन बिकी के हिसाब से
दिये जाते हैं, सर्कुलेशन के हिसाब से
दिये जाते हैं । यह बात ठीक नहीं है ।
यह बात अगर ठीक होती, तो मुझे
बड़ा भानन्द होता । उनकी नोटिस में
भी ऐसे मामले साये जा चुके हैं भीर

उन्हें यह जानना चाहिये कि बिक्री 🛡 हिसाब से विज्ञापन नहीं मिलते हैं। विज्ञापन देने में पत्नों की विचारधारा देखी जाती है : विचारघारा सही है या गलत है, यह निर्णय करने का धिकार सरकार को नहीं दिया जा सकता । मगर विचारधारा से लड़ना है, तो भाष दूसरे पत्न निकालिये, जनता में प्रचार करिये, विचारधारा का खंडन करिये। मगर जो सरकार का पैसा है, वह जनता का पैसा है भ्रीर विज्ञापन इसलिये दिये जाते हैं कि वे ग्रधिक से ग्रधिक लोगों तक पहचें। जो पत्र प्रधिक से प्रधिक लोगों तक पहुंचते हैं, उन्हीं को विज्ञापन दे कर विज्ञापन देने का उद्देश्य पूरा हो सकता है। मगर ऐसे उदाहरण हैं जिन में समाचारपत्नों को काली सुची में रख दिया गया है । गृह मंत्रालय एक काली सूची तैयार करता है। वह काली सूची है, इसलिये प्रकाश मे नहीं गाती क्यों कि प्रकाश में ग्रायेगी, तो फिर वह काली नहीं रहेगी भीर इसलिये उसकी ग्रंधरे में रखा जाता है ग्रीर गप्त रूप से उसे मंत्रालयों को भेजा जाता है। जब कभी समाचारपत्नों के संचालक, सम्पादक विभिन्न मंत्रालयों में. विभागों में जाते हैं तो उनसे कहा जाता है कि गृह मंत्रालय ने काली सूची बनाई है, ग्राप उसमें से ग्रपना नाम निकलवाइये । यह काली सूची किस ग्राधार पर बनती है ? समाचारपत्नों की बिक्री देखी जानी चाहिए, उनकी विचार-धारा नहीं । विज्ञापन देने में भ्रगर सरकार भेदभाव करे तो क्या प्रेस कौसिल के सामने यह बात लाई जा सकती है? क्या प्रेस कौंसिल इस पर अपनी राय प्रगट कर सकती है ? क्या प्रेस कौंसिल सरकार को यह निर्देश दे सकती है कि विज्ञापन देने में किसी प्रकार की गड़बड़ी नहीं होनी चाहिए ? मुझे लगता है कि प्रेस कौंसिल को इसका अधिकार नहीं होगा । अगर सरकार प्रेस कौंसिल को यह अधिकार नहीं दे सकती,

[श्री ग्रटल बिहारी वाजपेयी] हो कोई वैकल्पिक व्यवस्था करनी चाहिए, जिसमें न्युजिपट के वितरण के सम्बन्ध में, विज्ञापन देने के सम्बन्ध में लोगों को, समाचार-पत्नों को, किसी तरह की शिकायत न हो। पहोदय, मैं ऐसे समाचारपत्र जानता हूं जिनको पहले ग्रंक में ही सरकारी विज्ञापन मिल गया है, बिक्री का सवाल ही नहीं है वे निकले 🖺 नहीं हैं, वे बिके ही नहीं हैं। ध्यंक छपना बाकी है कि सरकार ने **प्र**न्हें विज्ञापन देकर ग्रनुग्रहीत कर दिया । बहु नीति ठीक नहीं है। इससे पत्नों की स्वाधीनता पर ग्राघात पगर हम पत्नों की स्वाधीनता सच्चे प्रयों में सूरक्षित रखना चाहते हैं, तो विज्ञापन के वितरण में जो भेदभाव चल रहा है, उसे समाप्त करना होगा।

महोदय, यहां चर्चा हुई है पत्नों के स्वामित्व **जी, भीर** यह एक बड़ी गम्भीर बात है। जिस तरह से हमारे यहां समाचारपत्न उद्योग का विकास हो रहा है वह भविष्य के लिये एक भाशंका पैदा करता है । वे पूंजीपति **बो** उद्योगों में हावी हैं, समाचारपत्न निकालते 🖁 । वे राजनीतिक दलों को बड़ी माता में इपया देकर उन पर ग्रसर डालते हैं ग्रीर पस तरह धीरे-धीरे सही जनमत बनाने का काम हमारे देश में कठिन होता जा रहा है। संयक्त प्रवर समिति ने विचार किया था कि प्रेस कौंसिल को पत्नों के स्वामित्व के सम्बन्ध में देश में यह प्रवृत्तियां बल पकड़ रही हैं **इन प**र ध्यान रखना होगा । स्पष्ट है कि प्रेस कौंसिल इस बारे में कोई बड़ा क्रांतिकारी **फदम** नहीं उठा सकती, लेकिन एक बात धगर हम सोचें तो स्पष्ट हो जायेगी कि ये **चो पत्नों** की शृंखलायें चल रही हैं क्या उनको शासन श्रीर शासनारूढ व्यक्ति प्रोत्साहन **महीं देते । सदन में उ**नकी कि करना ठीक है, मगर किन दलों का, किन धन कुबेरों के साथ सम्बन्ध है यह छिपा हुन्ना नहीं है। सत्तारूढ़ दल में ही किस गुट का समर्थन कौन पूंजीपति कर रहे हैं यह भी भव रहस्य की

बात नहीं है। यहां तक कि मंत्रिमंडल ग्रपने ग्रपने समाचारपत्र बांट लिए हैं या यह कहना चाहिए कि पूंजीपतियों ने मंत्रिमंडल के सदस्यों को छांट लिया है। कोई किसी के साथ लगे हुए हैं, कोई किसी के साथ लगे हुए है। एक दूसरे से बल प्राप्त करते हैं, एक दूसरे का प्रचार करते हैं क्योंकि एक शस्त्र है उनके हाथ में । एक बात ग्रीर है।

ग्रगर सही माने में यह सर्कुलेशन वाली बात ही विज्ञापन पर लगती है तो छोटे समाचारपत्नों को विज्ञापन नहीं मिलेंगे। जो जिले में चलते हैं, मुफस्सिल में चलते हैं, जिनके पीछ कोई बड़े पंजीपति का बल नहीं है, उनकी संख्या रहेगी, बिकी कम रहेगी, वे बड़े पत्रों की तूलना में, प्रतियोगिता में कैसे टिकेंगे ? महोदय, ग्रगर राजनीति को पूंजी के प्रभाव से मुक्त किया जा सके **धो**र राजनीतिक नेता घन-कुबेरों के ग्राश्रय पर जीना छोड़ें तो पत्नों की शृंखला से जो विकृतियां उत्पन्न हो गई हैं उनको भ्रगर मिटाया नहीं जा सकता तो कम तो भवश्य किया जा सकता है। लेकिन हम शृंखलाबद्ध समाचारपत्नों का समर्थन प्राप्त करते हैं घीर इस कारण उनका प्रभाव बढता है।

मैं एक बात कह कर समाप्त कर द्गा। प्रेस कौंसिल को निन्दा करने का ग्रधिकार होना चाहिए । प्रेस कौंसिल **ग्रदालत** न**हीं** है, लेकिन ग्रगर हमने उसे निन्दा करने का भी अधिकार नहीं दिया तो प्रेस कौंसिल बनावे का कोई मतलब नहीं है। हमारे मिक्क श्री मणि कहते हैं कि प्रेस कौंसिल केवल प्रपनी राय लिखे और उस राय को सेंश्योर न कहा जाय, केवल यह कहा जाये कि ग्रपनी राय लिखते हैं। लेकिन ग्रगर राय खराब होगी तो वह निन्दा न कहते हुए भी निन्दा हो जायेगी । इसलिए सेंश्योर नाम देने में ऐतराज नहीं होना चाहिए । मुझे यह ग्राशंका है कि ऐसे समाचारपत्र हो सकते हैं जिनकी एक बार निन्दा की जाय, दो बार निन्दा की जाय, तीन बार निन्दा की जाय तो भी उन पर कोई प्रभाव नहीं पड़ेगा

श्री प्रकबर भ्रली खान : उनको प्रोसी-क्यूट करेंगे।

भी श्रटल बिहारी वाजपेवी: तो स्थिति
वही रहेगी । इसके सम्बन्ध में सरकार को
सोचना होगा । फिर श्रगर प्रेस कौंसिल सरकार
की प्रोर से होने वाले हस्तक्षेप पर रोक नहीं
सगा सकेगी श्रौर प्रेस कौंसिल की निन्दा
पर सरकार कार्यवाही करेगी तो प्रेस कौंसिल
समाचारपत्नों का विश्वास नहीं बनाए रख
सकेगी । श्रौर इसलिए समाचारपत्नों की
स्वाधीनता में हस्तक्षेप कहीं से भी हो, प्रेस
कौंसिल को उसके सम्बन्ध में बोलने का,
प्रपनी राय निर्भीकता से प्रकट करने का,
प्रांविकार होना चाहिए ।

महोदय, बम्बई से निकलने वाले एक साप्ताहिक पत्न की निन्दा लोक सभा ने की, उसके सम्पादक को बुला कर लोक सभा के सदन में उसकी भर्त्सना की गई, लेकिन जो सत्तारूढ़ हैं उन्होंने उस लोक सभा की निन्दा को घ्यान में नहीं लिया। उस पत्न को सम्मान कर उसके सम्पादक को सम्मान देकर क्योक सभा की भर्त्सना पर पानी फेर दिया गया। जिनके हाथों में ग्रधिकार है, कासन सत्ता है वे ग्रगर प्रेस कोंसिल की निन्दा के बाद भी प्रेस कौंसिल के विपरीत राय के बाद भी ग्रपने स्वार्थ के लिए दलगत या **म्य**क्तिगत सस्ती प्रसिद्धि प्राप्त करने के लिए गलत समाचारपत्नों को चरित्र की हत्या करने वाले समाचारपत्रों को भी मोत्साहन देंगे तो प्रेस कौंसिल पत्नों का स्तर नहीं बनाए रख सकती है। चरित्रों की हत्यातो स्राजकल राजनीतिज्ञभीकर रहे हैं-प्रेस की उसके लिए क्या दोष देना है। उत्तर प्रदेश में जो कुछ हो रहा है उसके लिए राजनीतिज्ञों का सिर शर्म से झुक · जाना चाहिए । दिल्ली से निकलने वाले 'ग्राब्जर्वर' के लिए हम क्या कहें जब वहां एक महिला मुख्य मंत्री के खिलाफ गन्दे पर्चे छापे जाते हैं ग्रौर दूसरे मंत्री पर चरित्रहीनता के मारोप लगाए जाते हैं। जो म्रारोप- श्रत्यारोप एक दल के लोग अपने दल के ही व्यक्तियों पर लगाते हैं अगर वे भी छाप दिये जायें तो भी दुनिया के सामने हम गर्व से सिर उठा कर नहीं देख सकते। समाचारपत्र सारे समाज से शासन से अलग रह कर नहीं चल सकते। अगर उनका स्तर बनाए रखना है तो हर एक क्षेत्र मे स्तर बनाए रखना होगा। इसलिए प्रेस का स्तर बनाए रखने के साथ सरकार को भी अपना स्तर बनाए रखने के साथ सरकार को भी अपना स्तर बनाए रखने की ध्यान रखना होगा। स्वयं को ठीक रिखए, तभी प्रेस की स्वाधीनता सुरक्षित रहेगी और राष्ट्र के निर्माण में वह अपना योगदान दे सकेगा।

SHRIMATI LALITHA RAJAGOPA-LAN (Madras): Mr. Vice-Chairman, the Press Council Bill as reported by the Joint Committee of both the Houses has been moved in this Upper House by the hon'ble Deputy Minister. It has been so far analysed thoroughly clause by clause and criticised by some of them also. Hence I am not going into the details of the Bill as such. But I would like to state only two points in general. I would also like to envisage what the Press Council could do if and when constituted.

Vice-Chairman, the Council is to be set up with the purpose of preserving the freedom of the Press and of maintaining proving the standards of newspapers in India. In this connection I would like to say about the freedom the Press. Some of the Opposition Members expressed their doubt this regard. Nowhere in the world the Press enjoys so much of freedom as in our country. If some of the Members feel that this freedom is not enough, let them look at the neighbouring countries, Pakistan and China and some other countries of world. There the Press is run by the Government and for the Government but on the contrary, in our country, the Government, I should say, follows a lenient policy. Only when certain newspapers transgress the limit and try to jeopardise the security of the

[Shrimati Lalitha (Rajagopalan]. nation by misrepresentation of facts or by inciting the public in an antinational manner the Government has no other go but to utilise the Defence of India Rules. No country in the world would tolerate such anti-national activities and in some countries severe punishment is meted out. When the anti-national activities of the Pro-Peking group were unearthed some time ago in our country and when at the Tenali conference the same group displayed the portrait of Mao Tse Tung, what did the Government of India do? Thanks to lenient policy of the Government, these people are only in jails and are still surviving. Can we imagine the same kind of treatment meted out to people who indulge in such activities in any other part of the world?

I would like to state that in our democratic set-up of Government, the Press, with the support of the Council, should exercise its freedom within its purview with restraint and caution. Freedom of the Press should be in the largest interest of the nation as a whole. To be an effective media the Press can ill-afford ignore the Government and the people. As earlier pointed out by the hon. Minister, freedom of the individual is as important as the freedom of the Press. If this point is borne in mind, there never will arise occasion to curb the freedom of the Press at any stage.

Secondly. about improving the standard of the newspapers, this task not only lies with the Press Council but also with the newspapers. Press Council if and when constituted, with the co-operation of newspapers, should try to take effective steps to curb yellow journalism and also the ever-increasing obscene literature and other matters degrade the standards of newspapers in India. In this connection, I would like to state that an English daily in my State carried an advertisement for a movie in an obscene manner. The advertisements and captions were

singularly vulgar. The posters for this particular picture were equally obscene. The same picture had a different caption in the capital. The Press Council should take up matter seriously and see that such advertisements are not given space in the newspapers. This measure only enhances the prestige of the newspapers.

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As for the obscene literature, posters and advertisements, I feel, that though public opinion has to be mobilised, the Government with help of the Press Council and within the purview of the Council, can bring some measure to put an end to the same. I am sure if these measures are evolved, they will undoubtedly gain popularity and public support.

Before I conclude I would like to refer to the amendments moved by Shri Bhupesh Gupta. I would not like to go into details but I would like to refer to one or two points, He says in his amendment to clause 4:

"Provided further that no official or retired official of the Government shall be eligible for such nomination."

As far as the official part is concerned, it is out of question. As far as the retired officials of the Government are concerned, it does not mean that a retired official is not efficient. He can handle things. If he qualification in that sphere and if he is an experienced man, age, experience and qualifications count. When there are many retired officials working as Ambassadors, Parliamentarians, etc. one cannot see why there cannot be retired officials. So I do not agree with the aniendment. He says further:

"Provided also that before making his nomination the Chief Justice shall ask for advice in the matter from the organisations of Working Journalists."

That is illogical. When we request the Chief Justice to nominate Chairman we are entrusting the work

with full confidence in him. Where does the organisation of Working Journalists come in? Perhaps Mr. Gupta thinks otherwise.

About the other amendments I am not going into details because they contain all the English alphabets—from (k) to (y) . . .

SHRI AKBAR ALI KHAN: You are taking Mr. Bhupesh Gupta very seriously.

SHRIMATI LALITHA (RAJAGOPA-LAN): I have to. As far as the other amendments are concerned, some of them are really very good but they are to be put before the Press Council. Some of them—from (k) to (p)—are code of conduct to be observed by the Press.

- About the last one (q) I would say a few things. It says:

"to discourage any tendency on the part of the bigger newspapers asd journals to discriminate against the news concerning the movements and problems of the workers, peasants and other sections of the working people."

I am sure Mr. Gupta, in framing this particular amendment, reflects his loyalty to his Party.

About amendment (r), it says:

"to prevent any special patronage to the big newspapers by the Government in the form of an advertisement and otherwise."

The hon, Minister has already pointed out that advertisements are allotted according to the circulation of the newspapers. She has already pointed out to Mr. Gupta that this matter is not beyond the purview of the Press Council. So Mr. Gupta can put the suggestion to the Press Council.

About the other things, I would suggest to Mr. Bhupesh Gupta, if I am permitted to do so, to compile these amendments and place them before the Press Council if and when it is constituted.

Lastly, I would like to state that the witnesses who appeared before the Joint Select Committee were keen that the Chairman of the Press Council should be a person of 'udicial experience. This should be borne in mind when the Press Council is constituted. The composition of the Council should also be an impartial body. I hope these suggestions will be taken into consideration when the Council is constituted.

I thank you for giving me an opportunity to speak on this Bill and I whole-heartedly support the Bill.

SHRI M. RUTHNASWAMY (Madras): Mr. Vice-Chairman, at this Third Reading stage of the Bill . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): It is the First Reading.

Shri BHUPESH GUPTA: In this matter the Swatantra Party seems to be very progressive.

SHRI M. RUTHNASWAMY: After the report of the Joint Select Committee we have another opportunity of examining the clauses of the Bill with reference to the objectives of the Bill that have been stated in the preamble. One is the freedom of the Press and the other is maintaining and improving the standards. By freedom of the Press is not meant the legal and constitutional freedom of the Press because the protection of that freedom is in the hands of the Constitution and of the courts. What I think is meant by the freedom of the Press is freedom of the Press within itself, in relation to itself and in relation to the fellowships of the newspapers. Freedom of the Press therefore would involve that readers should have free access to news as well as views, news of all kinds impartially got, impartially obtained, independently obtained and impartially and independently displayed in the papers. It should be news of all kinds. Especially in a developing country like ours, news should be not merely political but also economical and tural. Freedom of the Press also involves a proper use of space available to the newspapers. The space should not go by favour favour either actually given or expected. If too much

Shri M. Ruthnaswamy. space is given for instance to the speeches and activities of Ministers, not all ministerial speeches-I speak without any offence to the Ministers present in the House at the moment and they are not conspicuous offenders in this matter-are worth reporting at great length. suggest in this connection that full reports of speeches be confined to Gazetteers. They Government can be printed there in full and the newspapers could make available the space thus saved for more profitable purposes. And there is no special privilege attached to the Press by this right, by this constitutional right of 'freedom of the Press' as it is called. They have the same rights as any citizen to 'freedom of expression'. If journalists are called upon in a court of law on oath to reveal information with regard to of their information, not in all matters but specially where the security of the country is concerned. should not enjoy any special privilege of withholding such information. There was a recent case in England where two journalists were sentenced to imprisonment for refusal to the sources of their information regard to security matters connected with the work of the Admiralty.

Press Council

With regard to this freedom of the Press, among others much has been said by the Leader of the Communist Group on monopolies in the Indian · Press. As I understand it, Mr. Vice-Chairman, a monopoly is the concentration of all capital and of all industrial work in the hands of one person or a group of related persons. we had no such monopoly in India. No doubt there are great proprietors of newspapers; there even proprietors who own a chain of newspapers, but as long as these newspapers divide themselves groups competing against one another, you do not have a monopoly in the Press. The only countries where monopolies in the Press obtain the totalitarian countries, the Communist countries where the only Press

allowed is the Government Press; the only newspaper allowed is the Government newspaper, and the offi-Russia newspapers in cıal 'Pravda' the 'Izvestia' and the people No private group οf bring out a newspaper can So it is only in Communist Russia. countries that really Press monopolies obtain.

The second objective of this Bill is the maintenance and improvement of standards. For this of course independence of the Press is required, and they can take shelter under this right of the 'freedom of the Press' guaranteed to them by the Constitution if we have newspapers in India—as there have been on occasions—like the newspapers in the United States of America, which at the time of the Cuban crisis accused the Government of lying to the people, of distributing information which was false.

Similarly, in West Germany there were journalists who went to jail because they criticised the policy of the Foreign Minister, and so also we have seen in England in the case that I referred to recently. This maintenance of high standards in our newspapers involves also a duty to inform the people not only of what is going wrong, but of all that is going on in the country. As I said, specially in a developing country like ours, newspaper-readers have a right of access to information of all kinds, of all useful kinds, so that their knowledge, their information on public may be as extensive as possible and so the newspapers in our country especially should be such as may be looked upon as having the real power to set right things by their impartial criticism of men and affairs. In our country now, on account of the weakness of the opposition parties in our legislatures, it is to the Press that we must look for effective criticism. Let us see how these objectives are realised in the constitution of the Press Council.

Is the constitution of the Press Council suitable for the purpose for which the Press Council is set up? So

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far as the general composition of the Council is concerned, it seems to be suitable for the purpose although I do not know how the independence of the Press Council can be maintained when the period of their office is only so short as three years. In order to get a good Chairman, he has to be paid, but I hope the Chairman selected by the Chief Justice will not be one who has been living in an ivory tower. He may be a retired of the High Court, or of the Supreme Court, but he should have had intimate contact with public affairs and had been in touch with all the developments in the country. Fees allowances are paid to the ordinary members of the Council but the fees. I hope, will not be so attractive as to cloud the judgment of the members of the Council. I must repeat what I said before, that I am not happy about the judicial character of the Council. As I said when the first discussion took place, I would prefer the Press Council to be a court of honour rather than a court of law, because it is only then that the decisions of the Council would be looked up to by newspaper world and by the general public. Especially I am not sub-clause 12(2)(e) happy about which calls upon the Council-

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"to keep under review any assistance received by any newspaper or news agency in India from foreign sources:"

What does this phrase "keep under review" mean? Does it mean that the Press Council will periodically ceive information from the Government as to the assistance received by any newspaper or news agency India from foreign sources? Or what do they do? Do they go out in order to find out information about the assistance received by any newspaper or news agency? And what do they do after receipt of this information? What does "keep under review" mean? Does it mean publishing their annual reports the number news agencies and newspapers that receive assistance from foreign coun-

tries. And after all, the judical procedure followed by the Press Council -summoning of witnesses and putting them on oath-and I suppose counsel being let in also-what does it all end in? Just a censure. Now a censure proceeding from a judicial court, from a court of law, it seems to be something ridiculous, as ridiculous as the mountain which brought forth the mouse. A censure coming from a court of honour would really mean something, because it means that people, who want to maintain high standards of behaviour the newspaper Press, out of their independent judgment. administer censure, but a court of law delivering a judgment of censure, unless a court of law delivers a sentence of imprisonment or fine, it seems to be ridiculous that it should end up in a mere censure.

And then with regard to the funds of the Council. Now the funds of the Council, if the Press Council is to serve any useful purpose, namely, of maintaining the standards of our newspaper Press, must be large enough for the staff and equipment to act as a sort of information and research centre on behalf of the Press. It must also be able to serve as a facility for recruitment and training of journalists. Everything will depend upon the funds available to the Press Council. Is the Government prepared to make a sufficiently large contribution to the funds of this Coun-The British Press Council cil? instance, gets about £ 115,000 a year from the newspaper industry. doubt the Government will expect that this Council also should get funds from the newspaper industry and the Government will grant subsidies order to supplement the funds raised by the newspaper industry. But unless the funds are of a large order and the Government is generous in contributing to its fund, the Press Council will not be able to achieve any of the objectives especially the objective of maintaining and raising the standard of our newspaper Press.

[Shri M. Ruthnaswamy.]

It is not so much censuring that should be the objective of the Press Council; but by its work for the newspaper Press, for the newspaper, it ought to serve as the maintainer and improver of the standards of performance of the newspaper Press. this connection I hope and trust that the Press Council can do something about newsprint distribution. Reference was made to the difficulties which certain newspapers are experiencing in getting newsprint. I hope that the Press Council will enable all newspapers, however small they may be, whatever may be the financial backing they may have, to get the newsprint that they need. If the Press Council is able to do this one service to the newspaper world, if it prevents certain newspapers from getting a monopoly of the newsprint, if it is able to distribute newsprint equitably among all newspapers, large and small, then it would have done a great service to the newspaper world. It would have justified its existence by this one single service.

Therefore, Mr. Vice-Chairman, conclusion, I would say that the utility of the Press Council will depend on the service that it performs to the Press and to the newspaper world. If it is able to make newspapers a real source of information to the people, if it succeeds in making newspapers publish views of an independent and impartial character, to serve best and the lasting interests of the country, if it is able to perform this service for the newspaper world and to the general public, then the Press Council, in spite of the defects which have occurred in the framing of the Bill, will justify its existence and the Ministers who have taken so much trouble in order to pilot the Bill in this House, would have done a good thing.

THE VICE-CHAIRMAN (SHRI M. P. Bhargava): Shri Vaishampayen.

VAISHAMPAYEN SHRI K. (Maharashtra): Mr. Vice-Chairman,

I rise to support the Bill presented by the Joint Select Committee, and also support the amendments suggested by the hon. Deputy Minister. The Bill certainly is a welcome measure, though a belated one. It is known that the Press is certainly a powerful instrument for creating healthy and responsible public opinion. It occupies a pivotal position in our democratic life. But if it is to play this part, the Press must be free and at the same time responsible. The present Bill tries to achieve such a consummation. It is expected, therefore, that the Press Council will act as a trustee and guide for a healthy and responsible public opinion.

Mr Vice-Chairman, before I proceed further and give my views on some of the provisions of the Bill, I would like to invite the attention of the Government to one matter. The Press Commission prepared its recommendations on the basis of the conditions that existed prior to 1954 and Government has come forward with this measure today, after ten years. What existed when the Press Commission formulated its recommendations has to a great extent undergone a change. The world of the Press has enlarged and enlarged horizontally but not vertically. At the time of the Press Commission, the growth was, from my point of view, proportionate. But now due to the large expansion that has taken place, the quality has been diluted. Today one sees a whole spectrum of papers. The phase of weeklies in the districts is gone. Districts are coming out with dailies. Thus in each district, you will find at least three language papers. is a "daily" in the regional language and there are at least two "weeklies" in Hindi and in English. The three language formula though it may work in the field of education, it certainly works in the field of the Press. And then there are views and political party papers. Over and above all these there are the magazines and other cheap literature which the readers. All these papers magazines require a flight of report-

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ers, correspondents, editors and writers. What must be happening to the maturity and objectivity of need not be described by me. What appears in a number of cases is not the image of a press which is a vehiele of public opinion but a halfentrants mature expression of new without having a record of probationary period in the field. And all this material today comes before the large body of our masses. I leave it to hon. Members to imagine what must happening to the public opinion and how it must be shaping. So before we pass the present Bill we should pause and understand this cosmic phenomenon in the Press world in our country. To be brief, the sponsors of the freedom of the Press and the Press Council must look down rather than look up. We must think more of responsibilities and duties rather than of more powers and rights for the Press Council.

Now I will turn to the recommendations of the Joint Select Commit-The Joint Committee has made certain improvements in the original Bill. Particularly I am happy that a person with special knowledge in the field of science is to be included this Council. This realisation is certainly important, as it is a scientist who will ultimately give a rational and scientific bias to the present day problems. The second change that is to be welcomed is about limiting the number of representatives of chain papers to one. This will break down the monopoly about which there fear in the minds of many.

There are a few other changes also which certainly improve the character of the Press Council. I am not referring to those as many hon. Members have already given their observations about them. But I am sorry I have to submit that some of the modifications of the Joint Committee are not well-advised. They are either in the nature of assuming more powers by the Council or taking to itself the role of a super-body. The hon, Minister and the hon. Deputy Minister have done well in moving further modifications to clause 12, sub-clause (2) (e) and also to clause 13, sub-clause (2). I need not add to what the hon. the Deputy Minister has said in this respect. I congratulate the hon. Ministers for showing alertness in bringing forward these amendments. I do hope the House will agree to accept the amendments suggested by the Government.

Secondly, I do not agree, Mr. Vice-Chairman, to the deletions made by the Joint Select Committee. I will not go into all those details now and would only refer to the deletion made by the Joint Committee with regard to the provision for preventing the use of information for blackmail. clause 12(b), also to clause which refers to the sense of responsibility and public service and to the provision under clause 12(e) which refers to the reproduction of material obtained from outside. These been deleted as the Committee considered these provisions unnecessary and as having been covered by other clauses. I have studied all clauses and after reconstructing these provisions of the Bill I have not found in the present Bill what was there in the original Bill. If those provisions were unnecessary, then where the need to make the other statement? I may point out that the Press Commission in its Report has elaborately dealt with and stressed their importance. However, I would not insist on incorporating all these provisions into this Bill. But I would like to draw attention to the deletion 4 P.M. of clause 13(2) wherein it was proposed that the case journalist censured more than once be referred Government to the action. This should continue form a part of the Bill. I think action in such cases is necessary. If left to the Press cil. it would be difficult for it to take action and hence the continuation of the provision is needed and would be

[Shri S. K. Vaishampayen.] a deterrent to irresponsible or yellow journalism, therefore, support Prof. Wadia's amendment.

Now, I would like to make a few suggestions of my own. I had described earlier how the press has grown. Taking that into consideration, it is necessary that two of the recommendations of the Commission should find place in the present Bill. first is the proposal to establish Press Institute for continuing study of the contents and performance of the Press. The second important suggestion is the establishment of State or Zonal units of the Press Council. I hope the hon. Minister and the Deputy Minister will give their earnest consideration to these suggestions see that the modifications suggested by them and the suggestions of Prof. Wadia are incorporated in the Bill and a right type of Press Council scious of its responsibilities to the people and to the nation is constituted.

هرى مبدالفلى (بلجاب): وائس چیر سهی ماحب - هرهس کا مقام آج کی دنها میں سب سے ارتبها ہے ۔ اس للے ہویس کے سمبندہ میں کسی ہل کا آنا اور النے ہونے مقاصد کے ساتھ آنا قابل مبارك باد هے - معور الے بھائی ال بہادر شامعری کی جادوگری پر بھی بڑا فطر ہے کہ انہوں نے ایک ھی تھاند مھی تیبوکویسی کی سب ہے ہوی دلدارہ اندراجی کے کندھوں ہو دیدوکرهسی کا جذازه الهانے کا جعن کها-مجھے اس بات کی بھی خوشی ہے کہ انہوں نے مستواے - تی ۔ لی جو کیھی ہریس کی ایک ہوی آرکنائویشن کے چدرمین رہے - ان کے ملت سے بھی ية تكلوا لها كة يريس كونسل لا . چهرمون کوئی هائی کورت کا جمع هونا چاھئے - انہوں نے بھی اس پاہندی کو مان لھا۔ اس کے بعد انہوں نے ایک هے نشانہ سے اهدوستان میں ایسا هو سكتا تها كه كوئه اس بل كو چهالمج کرتا مدالت میں تو عدالت کے سب سے ہوے چیف جسس کو اس میں گهسیت لها که ولا ذیموکریسی کے جفاؤلا کو مضہوطی کے ساتھ کندھا۔ دینے کے الگے نام زدگی کریں ۔ مہری سنجھ مهن نهین آیا که بهارساورش مین جہاں ایک سے ایک قابل اور ایک سے ایک ایساسدار لوگ موجود هیس وهان ایسا کهون کیا گیا -

یه ماندا پویها که پریس کو جار حصول مهل بائتا جا سکتا ہے -آیک حصه ولا ہے جس کو صرف دیم سے پھار ہے، دیمی واسھوں سے یہار ہے لور اس کا نه کوئی مقصد ہے الور نہ اِس کی کوئی غرض ہے - ایک ولا حصه هے جس کو دیاف سے پھار هے لیکن اس سے ادھیک اس کو اپلی پارتی کی آئیڈیالوجی سے پھار ھے - اور اس کو اینی پارٹی کے خداوندان سے بھار .هـ - خوالا ولا فهر منالک مين وهاي هين - ايک حصة ولا قے جس کو مرف ایے سے پہار ہے اور ایک حصه وہ ہے جو صرف بلیک میل کرنا جانتا ھے - اس کے لگے پریس کونسل کا هونا ارشهه فروري تها - مجه بوي خوشی هے که میری بهن ایسے نازک موقعه يو ايسا بل لائين - ليكن كيا

پویس جس کا بوا هی اونتها دوجه ھے اور جس نے آزادی میں ایک ہوا حصة ادا كيا ہے - جسے ملك كو بنانا ہے اور جس کو ملک میں ایکٹا لالے کے لئے دنیا میں ایکتا کے لئے بہت ہوا کام کونا ہے - اس کی لركنائزيشنين جتني تههن ولا سب اتلی ہے۔ود ھوکٹیںاتلی نکمی ھوکٹیں که ان کو یه ادههکار نهیس دیا جا سکتا تها که و**د ای**د نمايلدے بههجين اور اس مهن کورنمدت بھی ایدی طرف سے کچھ زیادہ ان کو سہیوک دے اور پھر ایک زبردست پریس کونصل بی سکے -لیکن هماری سرکار نے اُور هماری بهن نے ایسا مقاسب نہیں سمجھا اور انہوں نے جانعے ہوئے یا نه جانعے ہوئے ایک اتنی ہوی بھول کی ہے جس کو هاید اتهاس کبهی معاف نهین کرے

فوسري يانعا وائس جيرمهن صاحب -- مين ية كهنا جاهنا هون که کونسل بنے لیکن اس کے بننے میں شروم سے هی ایسی ترتیاں نه وہ جائیں که جس سے اس کا جو بلند مقصد ھے کہ پریس کو آٹھاٹا جامتے میں ولا يورا نه هو سكي - مهن مانتا هون که پریس میں منوبلی ہوی هوگی -میں یہ بھی مانتا۔ ھوں که پریس مهن کئی طرح کی ترتیان هورگی -لیکن اس سے انکار نہیں کیا جا سکتا که جب تک انسان انسان هے اس

ہے بھول ھوتی رہے کی - ھماری سرکار جو انغارميشي بهورو کي سرکار هـ اس نے کچھ فلیوں دکھائیں سلیباز میں -انہوں نے اپنی کورنمنٹ کی نهوز مهیجیں اور اس میں پاکستانیوں کے هاتهون فريب بلكالهون كا أيمان دكهايا کہا تھا - جو انہوں نے وحشی ہیں کھا تھا جو درندگی کی تھی اس کا نظارہ اس مهن پیش کیا آگیا تھا - اٹھیک ہے کمیونلزم کے بھوت "کو آپ دکھائھے یہ ہری بات نہیں ہے۔ لیکنی گورنملٹ کا فرض هوتا هے که ایسے مقام پر جب ولا يهويك دكهاتي هے كمهونلزم كا تو ولا ایک می سائیڈ نه لے بلکه پکھے کی فوسرم سائیت بھی لے کیوں که اسی رقت اس ساته ساته ایے دیص میں كجه بستهار تههر جن مهل مسلمان ہستے تھے - وہ بستھاں راس میں بستی تهیں لیکی سیم نہیں۔ رهی - آور پهر وهال نه انسان ته نه حيوان له نه مكان تهد اور اكر وهال كولى نشان ته تو وہ صرف آگ کے انکاروں کے تھے - تو جب گورنمات نے کمھونلزم کا ایک بهوت دکیایا تها تو اسے یه۔ بهوت بهی دكهانا جاهئے تها - اس طرح اكر گورنمنت بهول کر سکتی ہے تو پریس سے بھی اگر بھول ھو جائے تو اس کو بهلا دينا جاهيُّه - أس ليُّه ميري مودیانه درخواست سرکار سے اور خاص طور پر اہلی اس بہن سے جو بوے باپ کی بچی بہتی ھیں کہ پریس کی اور فعام رگنائزیشنون کو اور ان تمام جماعتون

(غر*ی میدالغل*ی

کو اس طرح سے اگلور نه کها جائے۔ همارے چیف جسٹس جہاں پر هیں أس پر همهن گرو هے ليکن ان کو اس میں کیوں گھسیٹا جائے ارز اس میں کیوں لیا جائے ۔ ان کو اپنی پدوی پو ھی رکھا جائے کیوں کہ وہ انصاف کے سب سے بوے دینے والے میں - اگر کبھی بھی اس بل کے خلاف کوئی رائے سهريم کورت مهن جائے تو وهي ههن سرکار کے خلاف کوئی فتویل دے سکتے هيں ۽ اس لئے ان کو اس ميں کيوں گهسیتا جائے - وہ چهرمین کی نامزدگی کریس اور پریذیذنت صاحب ایک سبر بنائیں اور پھر اس کے بعد کُونسُل نامزد کی جائے تو یہ ساری نامزدگیان مهری سنجه مین نهین آئیں"۔ اور اندرا جی نے جو یتینا قیمو۔ کریسی کی ہوی علمبردار میں انہوں نے كيسے يه برداشت كيں ليكن ميں شاستری جی کو مهارک باد دیتا هوں که ولا جب جامتے هيں جادو کو دیتے میں -

اب رها یه که اس کونسل کو کها ادههکار هو - جو کونسلسرکار خوه بناتی هے اگر اس کو رہ کوئی ادھیکار نههن دیتی تو وه پریس کی کیا بهلائی کر سکے کی - وائس چیرمین صاحب-آپ جانتے ھیں - آپ کے علم میں ہے که جس طرح سے یه کلترول کوثه پرمت لور یه لائسنس اخباروں پو لاکو ھے یا کسی وقیے میں لاکو ھے - آج چالیس ارب رربیه بلیک میں ہے۔ جس کا بہت حصہ یامر کے ملکوں میں چا گیا ہے ۔ تو یہ کوٹه کی لعنت جو نهوز پرنت مهن بهي آگئي ھے جہسا کہ بھائی عابد علی نے کہا -جن كو اس بات ير فصة أتا ه كه هر روز اپوزیهن والوں کو پریس میں اهمیت ملتی هے - اکرچه هم نے كوئى الخهار ايسا نههن هايكها جس میں جب سے شاستری جی پردھان منتری بلے میں پہلے کی پیج پر چه لائن کی یا پانیم لائن کی کوئی سرخی شاستری جی کے متعلق نه هو -پهر يهي مايد على صاحب كو كله ھو تو ھو۔ لیکن اس کے اس کہنے سے کوئی انکار نہیں کرے کا که کوٹه بہت زيادة ديا جاتا هے ان اخباروں كو جو بلیک میں بہچتے ہیں - مجیے کوئی شکایت نہیں ھے اور شاستری جی کے بارے میں اخباروں میں آنا چاھئے اور ان کا پورا مان هونا چاهکے - ان کی تصویر بھی اگر روز آئے تو مجھے کوئی اعتراض نہیں ہے - وہ ہوے سندر میں ہوے خوب صورت ھیں ۔۔ لیکن اس مهن بهي کوئي آشک نههن کورنمنت نے بہت سے پرچوں کے ساتھ مناسب برتاو نهیں کیا - جهسا که باجیئے جی نے بھی کہا - مجھے یاد ھے که مند سماهار جسكے ايديتر هين لاله جکت نرائن جنہوں نے ایک جوان ی زندگی کے برابر لید کاٹی ہے جو

گورنمامی کے بولم ہازو بھی تھے اور کانگریس کے سب سے بوے ملتظمیں میں ایک ملتظم بھی رہے لیکن ان کا المبار آج بھی بلیک لسٹ پر ھے-اس کے لئے البریریوں میں پہلے نہیں ہے اور گورنملت کی طرف سے جو أيدورتائزملت وفيرة دوسرم ييهرس کو دئے جاتے میں وہ بھی نصیب نهیں هیں - اس میں مجھ کوئی جهکوا نهیں هے آپ نه دیں لیکن یریس کونسل سے اگر آپ اس سلسله میں انصاف نہیں ہا سکے پریس کونسل اگر کسی کی آواؤ کو تهیک نہیں اتها سکی اور پریس کونسل اگر گورنمذت کو مجبور نهین کر سکی که ولا اخباروں کا کوٹنہ صحیم قمنگ سے دلوا سکے اور اخماروں کی جو گنتی ہے اس کے مطابق ان کو کافذ کا کوتم دیا جا سکے اور اس کے مطابق ایدورتائزمدت ان کو مل سکے -تومین سمجهتا هون که یه ایک ترتی هوکی اور جب وا اخهاروں کو جاهتے میں که اخبار ارنچے اتھیں اور اپنی پارٹی پالیٹکس کے لئے ائیے دیمی کے مغاد کو پیچھے نه پهينکين - تو مين سنجهتا هين که یه ایک کسی ره جائے گی۔ آپ جو گورنملت ہے اس کو سب سے زیادہ سہیوک حاصل رہا انکریز سے لوائی کے زمانہ میں - پھر اس يارتي كا بهت بواحصه اكرجه كجه

1343 Press Council [25 AUG. 1965] Bill, 1963 كمهونستون مين جلا كها كحوه ای - ایس - پی- میں چا کیا کچه ایس - ایس - پی میں چلا کیا کچھ سرتنتر ميں چلا ي كجه جن سلكه مين چا گها - کچه آلاليون مين کیا - کچه اندیهندینی رهے - پر میں مانتا ہوں کہ اس کی سب سے ا ہوی اکثریت کانگریس میں ھے۔ ههر وائس چيرمين- مهري سنجه مين لهیں آتا که گورنملت کا کوئی اخبار اليسا پايولر كيون نهين هو پايا كيون آ وا ایسے پرچه نهیں نکال پائی"۔ آ مجهد خوشی هوئی جب پاکیزه اراده سے نیشنل هیرلڈ جاری هوا - قومی ا آواز اس کی دوسری شکل آتھی "لیکوی" ان دونوں کو پاپولرٹی کھوں حاصل نههن هوڙي - اکر صرف پهي کهين " که لوگ چتاہتی خبریں ا چاہتے هين - تو مين نهين مانتا -هندوستان میں بوے ہوے اچھ لوگ مُوچود هیں اور وہ انھی بات کی قدر کر سکتے هيں - تو اس مين گہیں نہ کہیں کسی ھے - تو وائس چهرمهن صاهب - کس په هے که اربوں روپیہ پیدا ہوتا ہے کس کے حکم سے پہدا ہوتا ہے۔ 'سرکار کے حکم سے پہدا ہوتا ہے۔ تو جب لوگ کہجے ہیں۔ پریس والے کہجے ھیں کہ یہ سرکار نے پرست یا کوئلہ وَالِم كُو سَلَّكَ كَا أَيْكُ لُوهَارَ كُو كَهَالَدُ

لا تو نهمچرلی دنیا والے ہوے شوق سے

(شرى عبدالغلى)

پڑھتے ھیں اور جب ان کو پته چلتا ھے کہ سرکار آج قلم کی نوگ سے، مجه معاقب فرمايا جائه وائس چيرمين ماحب - مدراس مهن كورنيلت اينا المهار كيون نههن جا سكى - جو اصل مين ملك كے نمائندے میں کیوں که کانکریس نے ملک کی بہت ہوی خدمت کی۔ پهر بهي کيون نهين چه - ساوتو مين ايك چهوتا سا سهلم تساوكت ھے اس میں کلکوئی ایک جھوٹا سا قصبه هے اور دو تهرن اور جهرائے جهرائے سے تصبے میں وہاں دو کرور حلک آرے کا امپورے لائسلس دیا کیا ۔ مجهے کوئی جهکوا نہیں که جهوتی جکه دو کرور کا السلس دیس -مجه اس ير كوئي اعتراض نههن کوئی آپتی نہیں لیکن جب یعہ لم میں آتا ہے که اس سے پیشعر که گورنمٹ نے کوئی پیلک کلهریاس سارتیدهکیت لها هوتا اس سے پیشعر که یتین گر لها هوتا که فورن ایکسچهنیم أجائے کا ۔ گورنمذے نے یہ امهورے لائسلس دے دیا ہو بمبلی کے ہوے ہوے مل مالکوں نے خوید ليا - رربيه جهب مهن چا كيا بلهك لا - جب يه خبر دوسرے اخبار دیتے میں تو لو**ک کہتے می**ں که یه سرکار چو کاندهی بابا کی سرکار تھی آج بالکل یم راچ کی سرکار ھو۔ کئی ہے۔ اس میں میں کیا کوں۔'

اکر آپ چاهتے هیں که دیش میں پريس واقعي اٿهے - ديش مهن پريس کی حالت اچهی هو تو تهوزا آپ کو بھی آئے آپ کو بدللا ھوگا - **کی**ونکه آج میری ایمان داری سے یه رائے هے كه وائس چهرمهن صاحب - پريس مهن شايد يه هبت آجائے كه يه ہات کہہ یائے - کہ جالیس ارب کے لئے سب سے زیادہ ذمعدار ٹی ۔ ٹی ۔ کے اور منو بهائي هاه ههن - جو لس طرم ہے پھنکم انسلس دیتے ھیں نو نو آرب رریکے کے ۲۲ ع میں انہوں نے امہروت لائسٹس دیئے ایسی حالت میں جب که همارے ملک پر ریتی آئی ہوئی تھی - چھن نے ہم پر حله کها تها- ایسی باتین جب آشکارا هوتی هیں تو آپ یه نهوز اور ريوز پر پابندي لاانا چاهتے هيں۔ اس کے معلی یہ هیں که آپ یه چاهتے هیں که جتنی خرابیاں سرکار دوارا هوتی هیں یا یه آئے دس ریزرو ہلک کے قصے چلتے میں اور دوسرے ہلکوں میں بلیک ملی کے قصے چاتے ههن ان ير كوئي ٿيكه ٿيلم نه کرے - اگر یہ مقصد ھے تو میں سمسهتا هوں که میری بهن کے هاتهوں یه سرکار اور یه سرکاری پارتی ایک اور انصاف کا خون کروانے جا رھی هے - مجهے امید هے که اس وقت جب دیس کو ضرورت هے، شاستری جی چاهتے هیں که سب پارتیاں ان کی یشت پر هوں سارا دیش ان

کی پشت یر هو تاکه پاکستان کی جارحیت کا مل کر جواب دے سکیر، تو ان کو بھی ایے اندر ایک اسپرے الني هوكي- يه نههن كه اينا اخهار دو کری کا اختیار هو پهر بهی اس كو كوله يهى قبل ملتا هـ - أس كو اشتهار بهي قبل ملتے ههي - پهدا ھونے سے پہلے ھی اغتہار ملنا ھروم هو جاتے هيں - يه ياتهن جل نہیں پالیں کی ۔ (وقت کی گھلاگی) ا مهن تو وائس جهرمهن صاحب آپ لا حكم مانقا هي هون - آي سوكار جاهتی هے، هاستری جی یه کهتے هين که نه صرف په کيو - په بهي کیو که هناری کشتیر کی سرکار ہوی هی قابل مهارکباد هه - ارب بهائی ---کاھے کے لئے مہارکہاد کے لئے تابل ھے - ولا اس لگے که ولا أبے ہونی هنت ہے لو رقے هیں - میں بھی مبارکباد دیتا هوں لیکن یه آئے کہسے - کہا سرکار نے جان ہوجو کو آنکهیی بند کر لیل تهیل - که پاکستانی اندر آئیں اور هم ان کا قلع قبع کریں۔ اكر ان كي ويجهلهلس اتلي ناكام هے؛ اتلی اندھی هے تو اس میں یریس ان کی کیا مدد کرے تا ۔ اس پر پریس کیا لکھے کا که کس طرس الله ولا لوك أ كيَّم ! اس طرس کی حیاتتیں یه سرکار کرتی هے اور پهر ويوز اور نهوز کې پاينديان په لكاتي هے - بلدرة دس پہلے نو سرگار

اليتوريل أرمى كو تور ديتى 🙇 أورد

یلدرا در کے بعد کیچھ کے رن پر حمله هو جاتا هے - نهس کی دور بهلی اتلی بهی نه هو که ولا نالا کو سکے تو پریس اس کی کیا مدد كر سكے كا - تور ديتے هيں اور پلدرہ دن کے بعد پہر بلا لیکے میں اور کشمیر میں کوہو ہونے سے پہلے ھور سوچ*تے* ھیں که اس کو تور دیا جائے - جس سرکار کی مقل کا دیوالہ اتنا نکل جائے اگر وہ پریس کو ویوز اور نهوز کے بردہ میں دبانا جامتی ہے تو وائس چهرمهن صاحب - مهري نظر میں بےانصافی ہوگی - جو پریس كلدا هي اس كو كوئي يوجهتا نههي ابھی ابھی ہاجیکی جی نے کیا که اس پریس نے مہری بہن اندرا جی کے خلاف دوسی بہلوں کے خلاف غری ستیہ نرائی جی سلبا کے خلاف ارر ہوے ہوے لوگوں کے خلاف گلد الجهالي - قبي - آر - لوهها جي کي الم ہے۔ میں نہیں کیتا که لوهیا جي کو ته يکوو - ميدالغني کو ته يكوره جس كو جاهو يكوو لهكن اس لمبار کے خاف آپ کے کوئی متبیار نہیں ہے کوئی قانون نہیں ہے -مھن نے استھے ہوم سلستر جی سے عرض کیا ولا کیلے میں که همارے پاس ابھی کوئی سادھن نہھں ھے، کوئی املتمات لائین کے جس سے هم اس اخهار پر انه تمی - آئی - آر-لا کلهارا چلا سکهن ارر اس کی گردس مرور سکیس که یه روز آثے دن (شرى عبدالغلى)

ملک کے وقار کوہ ملک کی شان کوہ ملک کی عصبت کو تکے تکے نه بھچ سکے ایک اغبار کو تکے روپ میں - تو اس کو روکئے کا همارے پاس کوئی سادهن نہیں ہے۔ ایسا سادهن ہوگا پریس کونسل کے پاس میں نہیں جانتا - میری بہن اس بارے میں دیکھیلگی - لیکن آخو یہ ایک نیک قدم ہے جو اتہایا گیا ہے - اس میں ترتیاں ہو سکتی گیا ہے - اس میں ترتیاں ہو سکتی کیں - کل شاید میری بہن احساس کو تیموکریسی کا جنازہ ہے اس کو شاید وہ تہیک کر سکیں -

†[भी प्र**ब्दुल गनी** (पंजाब) : वाइस चेयरमैन साहब, प्रेस का मुकाम भ्राज की दुनिया में सब से ऊंचा है। इसलिए प्रेस के सम्बन्ध में किसी बिल का ग्राना ग्रौर इतने बड़े मकसद के साथ ग्राना काबले मुबारकबाद है। मुझे अपने भाई लाल बहादूर शास्त्री की जादूगिरी पर भी बड़ा फख़र है कि उन्होंने एक ही निशाने में डेमोक्रेसी की सब से बडी दिलदादा इन्द्रा जी के कन्धों पर डेमोक्रेसी का चनाजा उठाने का यतन किया । मझे इस बात की भी खुशी है कि उन्होंने मिस्टर ए० डी० मणि जो कभी प्रेस की एक बड़ी आर्गेनाइजेशन के चेयरमैन रहे, उनके मुंह से भी यह निकलवा लिया कि प्रेस कौंसिल का चेयरमैन कोई हाई कोर्ट का जज होना चाहिये । उन्होंने भी इस पाबन्दी को मान लिया । इसके बाद उन्होंने एक ही निशाने से हिन्दुस्तान में एसा हो सकता था कि कोई इस बिल को चैलेंज करता अदालत में तो ग्रदालत के सब से बड़े चीफ जस्टिस को इसमें घसीट लिया कि वह डेमोक्रेसी के जनाड़ा को मजबूती के साथ कन्धा देने के लिए नाम-जदगी करें। मेरी समझ में नहीं ग्राया कि भारतवर्ष में जहां एक से एक काबिल गौर एक से एक ईमानदार लोग मौजूद हैं वहां ऐसा क्यों किया गया।

यह मानना पड़ेगा कि प्रेस को चार हिस्सों में बांटा जा मकता है। एक हिस्सा वह है जिसको सिर्फ देश से प्यार है, देशवासियाँ से प्यार है ग्रीर उसका न कोई मकसद 🕻 ग्रीर न उसकी कोई गर्ज है। एक वह हिस्सा है जिसको देश से प्यार है लेकिन उससे भधिक उसको भ्रपनी पार्टी की भाइडियालाजी से प्यार है। ग्रीर उसको ग्रपनी पार्टी के खदा-बन्दों से प्यार है। ख्वाह वह ग़ैरमुमालक में रहते हैं। एक हिस्सा वह है जिसको सिफें भ्रपने से प्यार है और एक हिस्सा वह है जो सिर्फ ब्लेकमेल करना जानता है। इसके लिए प्रेस कौंसिल का होना ग्रवश्य जरूरी था। मुझे बड़ी खुशी है कि मेरी बहन ऐसे नाजुक मौके पर ऐसा बिल लाई । लेकिन क्या प्रेस जिसका बड़ा ही ऊंचा दर्जा है **भी**र जिसने श्राजादी में एक बडा हिस्सा घदा किया है, जिसे मुल्क को बनाना है भौर जिसको मुल्क में एकता लाने के लिये दुनिया में एकता ही के लिए बहुत बड़ा काम करना है, इसकी स्रार्गेनाइजेशनें जितनी थीं वे सब इतनी बेसूद हो गईं, इतनी निकम्मी हो गईं कि उनको यह अधिकार नहीं दिया जा सकता था कि वह ग्रपने नुमाइन्दे भेजें भीर उसमें गवर्नमेंट भी भ्रपनी तरफ से कुछ ज्यादा उनको सहयोग दे श्रीर फिर एक जबरदस्त प्रेस कौंसिल बन सके । लेकिन हमारी सरकार ने ग्रौर हमारी बहन ने ऐसा मुनासिब नहीं समझा ग्रौर उन्होंने जानते हुए या न जानते हुए एक इतनी बड़ी भूल की है जिसको शायद इतिहास कभी माफ नहीं करेगा

दूसरी बात वाइस चेयरमैन साहब, मैं यह कहना चाहता हूं कि कौंसिल क्रमे

^{†[]} Hindi transliteration.

लेकिन उसके बनने में शुरू से ही ऐसी वृटियां न रह जायें कि जिससे उसका जो बुलन्द मकसद है कि प्रेस को हम उठाना चाहते हैं, वह पूरा न हो सके। मैं मानता हूं कि प्रेस में मोनोपोली भी होगी। मैं यह भी मानता हं कि प्रेस में कई तरह की तुटियां होंगी । लेकिन इससे इन्कार नहीं किया जा सकता कि जब तक इन्सान इन्सान है उससे भूल होती रहेगी । हमारी सरकार जो इन्फार्मेशन ब्यूरो की सरकार है उसने कुछ फिल्में दिखाई सिनेमाज में। उन्होंने श्रपनी गवर्नमेंट की न्यूज भेजीं ग्रौर उसमें पाकिस्तानियों के हाथों गरीब बंगालियों का ग्रपमान दिखाया गया था । जो वहशीपन किया था जो दिरन्दगी की थी उसका नजारा उसमें पेश किया गया था। ठोक है कम्यूनलिज्म के भूत को ग्राप दिखाइये यह बुरी बात नहीं है लेकिन गवर्नमेंट का फर्ज होता है कि ऐसे मुकाम पर जब वह भूत दिखाती है, कम्यूनलिज्म का तो वह एक ही माइड न ले बल्कि पिक्चर की दूसरी साइड भी ले । क्योंकि उसी वक्त उसके साथ साथ श्रपने देश में कुछ बस्तियां थी जिसनें म्सलनान बसते थे। वे बस्तियां रात में बसती थीं लेकिन सुबह नहीं रहीं। ग्रौर फिर वहां न इन्सान थे न हैवान थे न मकान थे ग्रौर ग्रगर बहां कोई निशान थे तो वे सिर्फ ग्राग के भ्रंगारों के थे । तो जब गवर्नमेंट ने कम्यून-लिज्म का एक भूत दिखाया था तो उसे यह भृत भी दिखाना चाहिए था। इस तरह श्रगर गवनमेंट भूल कर सकती है तो प्रेस से भी ग्रगर भूत हो जाए तो उसको भुला देना चाहिए । इसलिए मेरी मोदबाना दरख्वास्त सरकार से श्रीर खास तौर पर श्रपनी इस बहन से है जो बड़े बाप की बड़ी बेटी हैं कि प्रेस की उन तमाम स्रार्गेनाइजेशनों को, उन तमाम जमायतों को इस तरह से इगनोर न किया जाए। हमारे चीफ जस्टिस जहां पर है उस मर हमें गर्व है लेकिन उनको इस में क्यो **ध**सीटा जाए ग्रोर इसमें क्यों लाया जाए। उनको ग्रपनी पदवी पर ही रखा जाए क्योंकि बह इंसाफ के सब से बड़े देने वाले हैं। 597 RS-6.

ग्रार कभी भी इस बिल के खिलाफ कोई राय सुप्रीम कोर्ट में जाए तो वही हैं जो सरकार के ख़िलाफ कोई फतवा दे सकते हैं। इसलिए उनको इसमें क्यों घतीटा जाए। वह चेयरमैन की नामजदगी करें ग्रीर प्रेसीडेण्ट साहव एक मेम्बर बनाएं ग्रीर फिर उसके बाद कौंसिल की नामजदगी की जाए तो यह सारी नामजद-गियां मेरो समझ में नहीं ग्रातीं ग्रीर इन्दिरा जो ने जो यकीनन डेमोकती की बड़ी ग्रलम-बरदार हैं उन्होंने कैसे यह बरदाश्त की लेकिन मैं शास्त्री जी को मुबारकबाद देता हूं कि जब वह चाहते हैं जादू कर देते हैं।

ग्रब रहा यह कि इस कौंसिल को क्या ग्रधिकार हो जो कौंलिस सरकार खुद बनाती है ग्रगर उसको वह कोई ग्रधिकार नहीं देती तो वह प्रेस की क्या भलाई कर सकेगी वाईस चैयरनैन साहिब, श्राप जानते ग्रापके इलम में हैं कि जिस तरह से यह कंट्रोल कोटा परिमट श्रौर यह लाईसेंस श्रखवारों पर लागु है या किसी विषय में लागु है। म्राज चालीस म्रारब रुपया ब्लॅंक में है। जिस का बहुत हिस्सा बाहर के मुल्कों में चला गया है तो यह कोटा की लागत जो न्यूज प्रिट में ग्रा गई है जैसा कि भाई ग्राबिद ग्रली ने कहा, जिन को इस बात पर गुस्सा स्राता है कि हर रोज श्रपोजीशन वालों को प्रेस में ग्रहमियत मिलती है । ग्रगरचे हमने ऐसा कोई ग्रखबार नहीं देखा जिसमें जब से शास्त्री जी प्रधान मंत्री बने हैं पहले ही पेज पर छः लाईन की या पांच लाईन की कोई सुर्खी शास्त्री जी के मुतल्लक न हों। फिर भी ग्राबिद ग्रली साहब को गिला हो तो हो । लेकिन उनके इस कहने से कोई इन्कार नहीं करेगा कि कोटा बहुत ज्यादा दिया जाता है उन ग्रखबारों को जो ब्लैक में बेचते हैं। मुझे कोई शिकायत नहीं है ग्रौर शास्त्री जी के बारे में ग्रखबारों में ग्राना चाहिए ग्रौर उन का पूरा मान होना चाहिए उनकी तस्वीर भी ग्रगर रोज ग्राए तो मुझे कोई इतराज नहीं है। वह बड़े सुन्दर ग्रीर बड़े खूबसुरत हैं। लेकिन इसमें भी [श्री ग्रबदुल गनी]

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कोई शक नहीं है कि गवर्नमेंट ने बहुत से पर्ची के साथ मुनासिब बर्ताव नहीं किया । जैसा कि वाजपेयी जी ने भी कहा । मुझे याद है कि हिन्द समाचार जिसके एडीटर हैं लाला जगतनारायण, जिन्होंने एक जवान की जिन्दगी के बराबार कैंद काटी है जो गवर्नमेंट के बड़े बाजू भी थे ग्रौर कांग्रेस के सबसे बड़े मुन्त-जमीन मैन, एक मन्तजिम भी रहेलेकिन उनका ग्रखबार ग्राज भी ब्लैंक लिस्ट पर है। इसके लिए लायब्रेरियों में पहुंच नहीं है ग्रौर गवर्नमेंट की तरफ से एडवर्टाइजमेंट वगैरह जो दूसरे पेपर्स को दिए जाते हैं वे भी नसीब नहीं है । उसमें मुझे कोई झगड़ा नहीं है भ्राप न दें लेकिन प्रेस कौंसिल से ग्राप ग्रगर इस सिलसिले में इन्साफ़ नहीं दिला सके, प्रेस कौंसिल ग्रगर किसी की ग्रावाज को ठीक नहीं उठा सकी और प्रेस कौसिल ग्रगर गवर्नमेंट को मजबूर नहीं कर सकी कि वह ग्रखबारों का कोटा सही ढंग से दिलवा सके ग्रीर ग्रखबारों की जो गिनती है उसके मुताबिक उनको कागज का कोटा दिया जा सके ग्रौर उसके मुताबिक एडवर्टाईजमेंट उनको मिल सके, मैं समझता हूं कि यह एक बुटि होगी ग्रीर जब वह ग्रखबारों को चाहते हैं कि ग्रखबार ऊंचे उठें ग्रौर ग्रपनी पार्टी पोलिटिवस के लिए अपने देश के मुफाद को पीछे न फेंके तो मैं समझता हं कि यह एक कमी रह जायेगी।

म्राज जो गवर्नमेट है उसका सबसे ज्यादा सहयोग हासिल रहा भ्रंग्रेज से लड़ाई के जमाने में । फिर उस पार्टी का बहुत बड़ा हिस्सा ग्रगरचे कुछ कम्युनिस्टों में चला गया, कुछ पी० एस० पी० में चला गया कुछ एस० एस० पी॰ में चला गया, कुछ स्वतन्त्र में चला गया,. **कुछ जनसंघ में चला गया, कुछ ग्रकालियो में** गया, कुछ इंडिपेंडेंट रहे, पर मै मानता ह कि इस की सबसे बडी अकसरियन कांग्रेन में हें । फिर वाईस चैयरमैन साहिब, मेरी समझ में नहीं भ्राता कि गवर्नमेंट का कोई श्रखबार ऐसा पापुलर क्यों नहीं हो पाया, क्यों वह ऐसे पर्चे नहीं निकाल पाई । मुझे खुशी हुई जब पाकीजा इरादे से 'नेशनल हेराल्ड' जारी हुम्रा, 'कौमी म्रावाज' उसकी दूसरी शक्ति थी लेकिन उन दोनों को पापुलिरिटी क्यों हासिल न हुई । ग्रगर सिर्फ यही कहें कि लोग चट-पटी खबरें चाहते हैं, तो मैं नहीं मानता ! हिन्द्स्तान में बड़े बड़े श्रच्छे लोग मौजूद हैं ग्रौर वे ग्रच्छी बात कि कदर कर सकते हैं। तो इस में कहीं न कहीं कमी है । तो वाईस चैयरमैन साहब, कमी यह है कि ग्ररबों रुपया पैदा होता है, किसके हुक्म से पैदा होता है, सरकार के हुक्म से पैदा होता है । तो जब लोग कहते हैं प्रेस वाले कहते हैं कि यह सरकार ने परिमट दिया, कोयले वाले को सिल्क का, एक लोहार को खांड का तो नेचुरली दनिया वाले बड़े शौक से पढ़ते हैं ग्रौर जब उनको पता चलता है कि सरकार ग्राज कलम की नोक से, मुझे माफ फरमाया जाय वाईस चैयरमैन साहत्र, मद्रास में गवर्नमेंट भ्रपना भ्रखबार क्यों नहीं चला सकी। जो ग्रसल में मत्क के नुमाईन्दें हैं क्योंकि कांग्रेस ने मुल्क की बहुत बड़ी खिदमत की थी, फिर भी क्यों नहीं चला। साउथ में एक छोटा सा सलम डिस्ट्क्ट है इसमें गंगोई एक छोटा सा कस्बा है और दो तीन भ्रीर छोटे छोटे कस्बे हैं वहां दो करोड़ सिल्क ग्रार्ट का इम्पोर्ट लाईसेंस दिया गया । मञ्जे कोई झगड़ा नहीं है कि छोटी जगह दो करोड़ का लाईसेंस दें, मुझे इस पर कोई एतराज नहीं, कोई ग्रापत्ति नहीं लेकिन जब यह इल्म में स्राता है कि इससे पेश्तर कि गवर्नमेंट ने कोई बैंक किलियरेंस सर्टीफिकेट लिया होता, इससे पेश्तर कि यकीन कर लिया होता कि फारेन एक्सचेंज रुपया भ्रा जायेगा, गवर्नमेंट ने यह इम्पोर्ट लाईसेंस दे दिया जो बम्बई के बड़े बड़े मिल मालिकों ने खरीद लिया । रुपया जैब में चला गया ब्लैक का। ग्रब यह खबर दूसरे ग्रखबार देते हैं तो लोग कहते हैं कि यह सरकार जो गांधी बाबा की सरकार थी ब्राज बिल्कुल यमराज की सरकार

हो गई है। इस में मैं क्या करूं? ग्रगर म्राप चाहते हैं कि देश में प्रेस उठे, देश में प्रेस की हालत अच्छी हो तो थोडा ग्राप को भी ग्रपने ग्राप को बदलना होगा । क्योंकि स्राज मेरी ईमानदारी से यह राय है कि वाईस चैयरमैन साहब, प्रेस में शायद यह हिम्मत म्रा जाए कि यह बात कह पाए--कि चालीस ग्ररब के लिए सबसे ज्यादा जिम्मेदार टी०टी० के 0 ग्रीर मनुभाई शाह हैं। जो इस तरह से बे हगंम लाईसेंस देते हैं । नौ अरब रूपये के 62 ई0 में उन्होंने इम्पोर्ट लाईसेंस दिये. ऐसी हालत में जब कि हमारे मलक पर विपत्ति ग्राई हुई थी, चीन ने हम पर हमला किया था ऐसी बातें जब आशकारा होती हैं तो आप यह न्यज और व्यज पर पाबन्दी लगाना चाहते हैं। इस के मायने यह हैं कि स्नाप यह चाहते हैं कि जितनी खराबियां सरकार द्वारा होती हैं या यह ग्राये दिन रिजर्व बैक के किस्से चलते हैं भ्रौर दूसरे बैंकों में ब्लैक मनी के किस्से चलते हैं उन पर कोई टीका टिप्पणी न करे। अगर यह मकसद है तो मैं समझता हूं कि मेरी बहन के हाथों यह सरकार श्रीर यह सरकारी पार्टी एक और इन्साफ़ का खन करवाने जा रही है। मझे उम्मीद है कि इस वक्त जब देश को जरूरत है शास्त्री जी चाहते हैं कि सब पार्टियां उन की पुस्त पर हों सारा देश उन की पुक्त पर हो ताकि पाकिस्तान की जारहीयत का मिल कर जवाब दे सकें तो उनको भी अपने अन्दर एक स्पिरिट लानी होगी। यह नहीं कि ग्रपना ग्रखबार दो कोडी का ग्रखबार हो फिर भी उसको कोटा भी डबल मिलना है, उसको इश्तेहार भी डब्बल मिलने हैं, पैदा होने से पहले ही इश्तहार मिलने शरु हो जाते हैं। यह बाते चल नहीं पाएंगी।

(Time bell.)

मैं तो वाईस चैयरमैंन साहब, ग्राप का हुनम मानता ही हू । ग्राज सरकार चाहती है, शास्त्री जी यह कहते हैं कि न सिर्फ यह कहों, यह भी कहों कि हमारी काश्मीर की सरकार बड़ी ही काबिले मुबारकबाद है। ग्ररे भाई,

काहे के लिए मबारकबाद के लिए काबिल है। वह इसलिए कि वह आज बडी हिम्मत से लड रहे हैं। मैं भी मबारिकबाद देता हं लेकिन यह आए कैंसे ? क्या सरकार ने जान बझ कर ग्राखें बन्द कर ली थीं कि पाकि-स्तानी अन्दर आएं और हम उनका किला किया करें। ग्रगर उनकी विजिलेंस इतनी नाकाम है, इतनी ग्रंधी है तो उसमें प्रेस उनकी क्या मदद करेगा । इस पर प्रेस क्या लिखेगा कि किस तरह से वे लोग ग्रा गए? इस तरह की हिमाकतें यह सरकार करती है स्रौर फिर व्यज स्रौर न्यज की पाबन्दियां लगाती है । पन्द्रह दिन पहले तो सरकार टेरीटोरियल म्रार्मी को तोड देती है ग्रौर पन्द्रह दिन के बाद कच्छ के रण पर हमला हो जाता है। जिस की दूरबीनी इतनी भी न हो कि वह निगाह कर सके तो प्रेस उसकी क्या मदद कर सकेगा। तोड़ देते हैं स्रौर पन्द्रह दिन के बाद फिर बुला लेते हैं और काश्मीर में गड़बड़ होने से पहले फिर सोचते हैं कि उसको तोड दिया जाए । जिस सरकार की ऋबल का दिवालिया **इतना** निकल जाए, स्रगर वह प्रेस को व्यज स्रौर न्यज के पर्दे में दबाना चाहती है तो वाईस चैयरमैन साहब, मेरी नज़र में यह बेंद्रन्साफ़ी होगी । जो प्रेस गन्दा है उसको कोई पूछता नहीं। अभी अभी वाजपेयी जी ने कहा कि इस प्रेम ने मेरी वहन इन्दिरा जी के खिलाफ दूसरी बहनों के खिलाफ श्री सत्यनारायण जी सिन्हा के खिलाफ भ्रौर बडे बडे लोगो के खिलाफ गन्द उछालो । डी० ग्राई० ग्रार० लोहिया जी के लिये है। मैं नहीं कहता कि लोहिया जी पकड़ों, अब्दुल ग़नी को न पकड़ो, जिस को चाहो पकडो । लेकिन उस ग्रखबार के खिलाफ ग्रापके पास कोई हथियार नहीं है, कोई कानून नहीं है। मैंने स्टेट होम मिनिस्टर जी से अर्ज किया वह कहते हैं कि हमारे पास अभी कोई साधन नहीं है । कोई ग्रमेन्डमेंट लायेगे जिससे हम इस ग्रखबार पर ग्रपने डी० ग्राई० ग्रार० का कुल्हाड़ा चला सकें। स्रौर उसकी गर्दन मरोड सकें कि यह रोज आए दिन मुत्क के बकार

[श्री ग्रन्दुल गनी]

को, मुलक की शान को, मुल्क की इंज्ज़त को मुल्क की ग्रस्मत को टके टके न बेच सके एक ग्रखबार के रूप में । तो उसको रोकने का हमारे पास कोई साधन नहीं है । ऐसा साधन होगा प्रेस कौं सेल के पास, मैं नहीं जनता; मेरी बहन इस बारे में देंखेंगी । लेकिन मुझे फिर भी मुबारिकबाद देनी है । ग्राखिर यह एक नेक कदम है जो उठाया गया है । इस में बुटियां हो सकती हैं । कल शायद मेरी बहन यह ग्रहसास करे । ग्रौर इस में जो बुटियां है जो डेमोक्रेसी का जनाजा है उसको शायद वह ठीक कर सके ।

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (Shri Mr. Vice-Chair-PATTABHI RAMAN): man, Sir, at the outset I wish to express my deep sense of gratitude to the hon. Members who have taken part in the discussion on the Bill and by and large the welcome, if I may say so accorded to the Bill. As has been pointed out, this is not a perfect measure providing for all the ills that affect some sections of the Press in our country. Its scope is restricted and the success that the Press Council will achieve will depend very much on the measure of support that it receives from all sections of the Press. Press Council will consist predominantly of journalists which means proeditor, prietor, manager, working journalist, all who take part in the bringing out of a paper. The working journalist has a very important role in the affairs of the Council, That is why out of 25 seats 13 are reserved for them. I find a number of amendments in the name of Shri Bhupesh There should has a spirit of accommodation on all sides if it is sincerely desired that the The Bill should function effectively. that is before the House has had the benefit of scrutiny by this House in 1956, by the Press Consultative Committee in 1962 and by the Joint Committee of both Houses recently.

two amendments I propose to move are intended solely in the interests of better functioning of the Council itself and not because of any reluctance on the part of Government to accord to the Council its due. I am quoting the Minister. "Let us give the Council a fair trial and not try to impede its working either by making it a powerless, anaemic body or by imposing on it responsibilities that properly do not belong to it." For instance, mention was made of the grant of newsprint advertisements to newspapers. They were made at the Joint Committee stage and here. The advertisement policy of the Government India has been discussed in this House several times. I should again make it clear that advertisements given to newspapers in order to mould their policy or their attitude to Government policy. That way it subsidising newspapers amount to not subsidise and Government do newspapers. The criteria for giving advertisements have been announced in the past. When the amendments come up for consideration perhaps I would like to refer to them in greater detail. Similarly, newsprint is allotted on the basis of announced policies which have nothing whatever to do with the policy of a newspaper. These are administrative matters and a professional body like the Press Council will in no position to advise Government on these matters.

Some Members, at the outset, raised the question of extension of this Bill to Kashmir. The only bar to being done is, as I explained yesterday, that legislatively we are competent to do so now. Entry 39 of the Concurrent List relating to newspapers is applicable to the State of Jammu and Kashmir, Entry 44 (incorporation, regulation, of the Union List extends to that State only so far as such corporations relate to the legal and medical As soon as Entry 44 is professions. made applicable to that State action will be taken to extend the Act to that State. Actually the Press Regulations Bill which the other day I had the privilege of bringing up before you is being extended to Kashmir,

Shri Mani was very keen on Chairman being a retired Judge of a High Court. I take it he also means the Supreme Court. The Press Commission also, in fairness to him I must point out, was keen that it should preferably be a Judge who should preside over the Council's deliberations. but Sir, as Shri Gurupada Swamv and Prof. Wadia pointed out, there need not be any rigidity about this. We are requesting the Chief Justice of India to nominate the Chairman. Surely he can be expected to decide, keeping in view the functions of the Council, who should be the Chairman. He should not be shackled and distretion should not be fettered all. Actually there may be an ex-Advocate-General and so many others whom I can think of. Nor can I agree with Shri Bhupesh Gupta who specifically debarred any particular type of person from being considered. I do not want to refer to his amendments. I do not also think it proper that the Chief Justice should be asked specifically to nominate a person or consult any particular body of persons in choosing his nominee. That is what one amendment really means. It is likely that he may consult all organisations and bodies that he thinks fit, so far as the actual composition is concerned because he will be one of the three on the Committee to choose, One hon. Member said that Government should appoint a competent person who knows law, etc. The position of Government in this matter is quite clear in the Bill itself. I refer sub-clause (7) of clause 4. The persons nominated by the Chief Justice and the Committee which selects members will be accepted by Government. Actually what Granment do is they names in the notify the Gazette. Government do not wish to have any final say in the matter as to who should or should not be Chairman or Members of the Council. That I made very clear at the very outset.

Some Members referred to the method of selection of members. The Press Commission recommended—and I am quoting here:—

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"The Chairman would call upon the All-India organisations connected with the industry to draw up a panel of names from among whom he will choose the members to his first Coun it."

The Committee for selecting members was not the idea of the Press Commission, as stated by Shri Mani. That came later. Even now the Committee is not left to select members on their own initiative and discretion. Panels of names will be called for from all organisations of the Press. They would refer to the Working Journalists. Federation, the All-India Newspaper Editors' Conference etc. They be from all t' and the Committee shall have due regard to panels so received. And except the first Council-this is important and I am glad to say that the Journal'ists' Council have accepted my suggestion-the organisations to be consulted are also to be notified by the Council itself. I suggested and it was accepted by all sections of the Joint Committee that it must be left to the Council itself later on to decide own franchise and its own method of notification so far as these bodies are concerned. So, I do not think we need apprehend that this body is not going to be a representative Unless it is a representative body it cannot function properly.

I am just galloping because I am aware of the direction from you and I would like to finish soon. I thought if at the outset I referred to various amendments it would simplify matters. Regarding sub-clause (3) of clause 4, Shri Bhupesh Gupta. Shri Shukla and Shri Mitra have suggested certain modifications in regard to the composition of the Council. It is rather important. I think, Sir, 25 is a fairly large number for membership of the

[Shri C. R. Pattabhi Raman.] Council, It was accepted because it was recommended by the Press Commission after mature and prolonged consideration. A large mass of evidence was taken by them. Similarly, the composition of the Council also been fixed after considerable discussion. The original Bill passed by this House in 1956 contained the same Subsequently the provisions. Consultative Committee examined the matter thoroughly, but beyond larging the sphere of choice in certain fields, they left the provisions touched. Again, the Joint Committee also went into the question in very great detail, but felt satisfied with the provisions as they are. Actually they have only added a scientist in So far as the other three category. persons are concerned and about the number of seats allotted to the different categories, extreme opinions have been expressed. Shri Bhupesh Gupta would like us to restrict the representation of proprietors to insignificance. Yet, even he will agree that proprietors do play a fairly important role in the existence of newspapers. I am very happy to say that there trusts which are running newspapers and there are co-operative societies. They are also proprietors. As distinguished members of the legal profession are here, they will not agree that proprietors mean only individuals, against whom Shri Bhupesh has got some definite ideas. Shri Mitra wants State-wise representation, which is also impractical. really mean fifteen to sixteen States, It would become unwieldy. On whole, Sir, the Bill strikes a balance and in the light of the history of this clause that I explained earlier we should leave it alone.

Now, Sir, with regard to the functions, as I said earlier, in regard to clause 12 we have very closely followed the recommendations of the Press Commission in this regard. I think the Bill is quite comprehensive in this matter and there is hardly any scope for enlarging them further as has been suggested, for instance, by Shri

Bhupesh Gupta. 'Clearly it cannot be the function of the Press Council to act as a day-to-da, advisory body for all newspapers in midia as to they should publish or to insist their publication of or giving emphasis to specific activities of various classes of citizens. Under our Constitution it may not be competent to do so. I think many of his suggestions are broadly covered by the existing provisions.

Bill. 1963

I have actually read them in detail, but as I said at the outset a glance at clause 12, up to (h) or (k) will show that it is very comprehensive and all embracing. About my own amendment to this clause, I have already explained to the House and, if necessary, I shall deal with it further when the amendments are taken up. Here I will only refer to the objection. raised by Shri Mani and Shri Mukut Behari Lal, who objected to amendment to clause 12 (2) (e). May I make one point here? I hope no hon. Member imagines that he Government is in favour of our newspapers receiving surreptitiously financial assistance from foreign sources, whatever be the Party the particular paper may belong to. As all Members who referred to it stated. ours is a Press which enjoys almost unlimited freedom. That freedom will certainly be tainted if any part of it is subjected to this sort of foreign intervention. I am not at all saying that it exists. But if assistance Of undesirable nature is rendered, surely it wil not be of such a nature and in such a way that it becomes public knowledge. The Press Council, with no machinery of investigation at its disposal, and no powers to investigate will be in no position to find out the truth. Only the Government is in such a position. I may point out also that many of the developing countries around us request us and there is a procedure. They regular advertisements for technicians, for engineers, for doctors, etc. and we are gladly doing it. They also indicate even the region and which paper it should be. It may be that there may

be a number of people in Western India or some people in Southern India. They indicate it to us. certainly if Government comes in possesion of such information. it may, if it desires, refer it to Press Council. I may also refer to a sister Ministry

Prof. M. B. LAL (Uttar Pradesh): If the public comes to know of it and the public wishes to present the case to the Press Council, what is to done?

Shri C. R. PATTABHI RAMAN: I am coming to that. I will also refer to it. So far as foreign assistance is concerned, I am going to refer to the sister Ministry of External Affairs, because foreign relations are also involved. There is no guarantee that a review by a professional body will be such as not to cause embarrassment to the Government in its relations with a foreign country. No Government can afford to take such risks. Therefore, I say that if Government comes in possession of any such information it will investigate and take such action as it deems fit. If it is expedient so to do without detriment to the country's foreign relations, it will also refer such matters to the Council. The question of fettering the hands of the Council does not arise at Mr. Mani's fears in this regard are not well conceived.

I will now come to another point referred to just now. With regard to clause 13(2), I regret I am unable to agree with Mr. Mani. In fact, I am most grateful to Mr. Pathak and Mr. Sapru who spoke so eloquently who have made my task so much easier. I entirely agree with them. I hope after hearing them Mr. will not persist with his amendments. Apart from the fundamental objection to the clause raised by Mr. Pathak, I should add, as I stated earlier, number of imagined grievances that will be placed at the door of the Press Council would be so many that the "Council will have little time to devote

to its principal task of building up a healthy, robust press in India among other things, evolving a code of journalistic ethics and ensuring fulfilment of the other objectives enumerated in clause 12. I can thousands of individuals coming everyday complaining and saying that these are the grievances, and you will have to have many Committees and more or less permanently at a place just to hear those grievances.

Frankly I cannot understand Mr. Mani's objections, Sir. He said that if this clause is deleted, the Press will not accept the Bill. I sincerely hope After all, a that he is misinformed. Government-nominated Press Council is not being imposed on an unwilling press. It is only because of persistent demands in this and the other House and from the press itself that the Bill has been introduced. In fact the main complaint is that the Bill has been delayed. Everyone in the House said that it had been delayed too long, that it had taken eleven years after Press Commission's report. The Press Commission have commented upon a voluntary Press Council, to which reference was made by Shri Mani-he made the point clear. I do not recollect that the Commission recommended that one of the Council's main functions should be to haul up before its bar Government and citizens for explaining their actions which have not found favour with some journalist or other. And when all is said and done, you cannot get over the argument of Mr. Pathak. I am not repeating it again.

I do not for one moment say that Government may not interfere with the freedom of the press. I do not say that the Council should keep quiet about it. If complaints of interference are made to it, the Council may, after satisfying itself about the facts of the case, include important items in the Annual Report referred to in clause 18. There is a specific reference in that clause to "factors affecting the standards of newspapers". The Council is

[Shri C. R. Pattabhi Raman.] free to mention such cases and the Report will be placed on the Table of both Houses of Parliament, and Parliament can take up the matter. cannot go beyond that. The impression that the clause is being deleted in order to protect some of those who Press exercise pressure on the erroneous. After all, the Council's main function inter alia is to preserve the freedom of the Press.

voiced Some apprehension was about clause 14(2) by Mr. Govindan Nair. He was referring to Star Chamremember right. if Ι Govindan Nair thought that the powers given in clause 14(2) would take away rather than ensure freedom of the journalists. Mr. Mani's view was also the same. He was saying why this C.P.C. is invoked here. As Mr. Pathak and Mr. Sapru have explained, powers have been given to the Council only in the matter of holding enquiries under clause 13, and only in certain specified matters. These are all elementary principles of natural justice. That is what happens. You notify the other person, ask him to show cause, ask him to produce evidence and do all the precise things as laid down in the Civil Procedure Code. Without even these powers, the Council would be continuously letters of invitation, which would be ignored. Actually I read a portion of the Press Council's Report in the United Kingdom, I read about "Daily Sketch" and Mr. Gunn—the Minister referred to it yesterday also. There they wanted a whole letter sent to the editor published, but it was mutilated beyond recognition. So they asked Mr. Gunn to come before them. He twitted his finger and said: "Who are you? You are a voluntary body. I will not come". The Press Council could not do anything. The Council in England bemoaned this and they actually said: "What are we to do? We are a voluntary body. We are helpless." I do not want to tarry long here because I have referred to it ad nauseam, Mr. Mani's Council

will have no power at all if it is a voluntary body. Here the Civil Procedure Code's powers are given. This is what precisely the Supreme Court again and again says that you must adhere to the principles of natural justice; otherwise anything that you do we will strike down, because nothing can prevent an appeal going special leave to the Supreme Court. Distinguished members of the Bar are here and they will bear me out. Nothing can stop it under the Constitution. If I remember right, it is article 136, of the Constitution—I forgotten the number, I have been out of the profession for some time now. But nothing can prevent an appeal on special leave going to the Supreme Court and if the Council censured a journalist or editor of a newspaper without holding an enquiry, without giving him an opportunity of being heard, that will be struck down in no time. The Council, according to Mr. Mani, need not insist on the production of documents, need not have powers to summon witnesses or to take their evidence on oaths. What kind of authority can such a Council wield among pressmen or in the public? If Mr. Mani's amendments are accepted, this will probably be the first time when a statutory body will be given the power_I pause here, I request your attention to this-when a statutory body will be given the power question a man's conduct and to condemn him without proper enquiry, because you will not ask him to show cause, you will not give him notice. This again will be against all canons of jurisprudence.

SHRI P. N. SAPRU: It is against the Constitution.

Shri C. R. PATTABHI RAMAN: I am much obliged to my learned friend. It is against the Constitution. We have given ourselves in all solemnity Chapter III of the Constitution guaranteeing fundamental rights, under which unbrella we are all functioning.

Then some reference was made to the journalistic privilege of not disclosing the source of information. My Guru at whose feet I sat and learned some law in the Madras Law College, Prof. Ruthnaswamy, also referred to it. I will deal with it in some detail because that cropped up again.

SHRI BHUPESH GUPTA: There is a saying in Bengali: "Guru mara chela".

Shri C. R. PATTABHI RAMAN: There is also a saying: "Putrath ichcheth parabhavam", that is, a Guru or a father should always desire defeat at the hands of his pupil or son.

SHRI BHUPESH GUPTA: Have you understood what I said, what it means?

SHRI C. R. PATTABHI RAMAN: can understand though you said it in Bengali. As I was saying, it is a well understood privilege of not disclosing the source of information. The Press Commission referred to it in detail and we discussed it. This is a specially well understood privilege. But there may be cases of vital national concern such as matters of national security or leakage of budget information or other matters where responsibility has be fixed, where in the large public interest this privilege should waived. The Press Commission has itself held this view. Apart from that the law of evidence does not accord any special privilege to the journalist, as both Mr. Sapru and Mr. have pointed out, and the courts of law may well insist on a journalist disclossource of information if it ing his becomes necessary so to do.

In this connection may I quote the views of a jurist of international eminence? I refer to Lord Shawcross whose name is familiar to everyone here. He was the Chief Prosecutor for the U.K. in the Nuremburg Trials. He was Attorney General and President of the Board of Trade in the U.K. He has a special place in newspaper history as Chairman of the Second Royal Commission on the Press in the

U.K. In a very lucid article written for the 10th Annual Report of the U.K. Press Council he says—with your leave, Sir, I will quote it before I finish:

"It does not, indeed, appear to be the case that any country has accorded journalists an absolute privilege in this matter. Switzerland provides the classical example of a legal system going far to protect the journalist from an obligation of dis-But even in Switzerland the principle is conceded that the journalist's privilege must be subordinated to what is conceived to be the public interest, for the immunity from disclosure is not extended to cases of treason or to certain. other offences against the State. In England our Courts have always maintained the view that consistent with the general principles of our laws which favour freedom more than is done in any other country, the journalist has no special privileges beyond what is enjoyed by the ordinary individual-although in practice he is often, and very sensibly accorded one. The freedom of the Press is derived from and is simply one aspect of the freedom of the individual."

This is rather interesting:

"It would be a retrograde move, inimical to our broad philosophy, if the liberty of the subject, which includes his right to be equally protected by the rule of law, was cut down the exemption by journalists from the application of the same rule of law. Absolute privilege in this matter could open the door to absolute irresponsibility. In our law the only person who enjoys anything approaching it is the lawyer, but his privilege privilege of the client and its safeguard is that the lawyer exercises the privilege as an officer of the Court under the control of Court and subject also to a strict professional discipline. Neither the priest, nor the doctor nor banker enjoys in this matter special position at all."

[Shri C. R. Pattabhi Raman.] He goes on to develop this argument. I will not keep the House longer on Lord Showcross's quotation.

As I said, a Press Council consisting predominantly of members of the profession may well be expected to respect the privilege, but if in any particular case it becomes necessary to do so, the Council should have the power to over-rule it. It is rather important.

I think, Sir, that I have covered almost all the important points raised by the Members during their speeches and I will, if necessary, deal with any other points when we come to the clause by clause consideration stage.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The question is:

"That the Bill to establish a Press Council for the purpose of preserving the liberty of the Press and of maintaining and improving the standards of newspapers in India, as reported by the Joint Committee of the Houses, be taken into consideration."

The motion was adopted.

We shall now take up the clause by clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

Clause 4-Composition of the Council.

SHRI BHUPESH GUPTA (West Bengal): Sir, I move:

2. "That at page 2, after line 19, the following provisions be inserted, namely:—

'Provided that no person who is in any manner connected with any big business interests shall be eligible for such nomination:

Provided further that no official or retired official of the Government shall be eligible for such nomination:

Provided also that before making his nomination the Chief Justice shall ask for advice in the matter from the organisation of Working, Journalists."

7. "That at page 2, after line 27, the following proviso be inserted, namely:—

'Provided that not more than two such members shall be the owners of the big newspapers or connected with the management thereof.'"

- 9. "That at page 2,-
 - (i) in line 31, for the words 'three' and 'two' the words 'six' and 'four' respectively, be substituted.
 - (ii) in line 32, for the word 'one' the word 'two' be substituted.'"

SHRI M. P. SHUKLA (Uttar Pradesh): Sir, I move:

- 3. "That at page 2, line 21, for the word 'thirteen' the word 'fifteen' be substituted."
- 4. "That at page 2, line 22, for the word 'six' the word 'nine' be inserted."
- 5. "That at page 2, line 25, for the word 'three' the word 'seven' be substituted."
- 6. "That at page 2, line 26, for the word 'six' the word 'five' be substituted."
- 8. "That at page 2, line 28, for the word 'three' the word 'two' be substituted."

SHRI P. C. MITRA (Bihar): Sir, I move:

10. "That at page 3, line 8, after the words 'sub-section' the words, brackets and figure 'and also not more than one member from one State shall be nominated to represent any of the categories referred to in sub-section (3).' be inserted."

The questions were proposed.

SHRI BHUPESH GUPTA: Mr. Vice-Chairman . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Be careful; do not repeat the argument. That is all.

SHRI BHUPESH GUPTA: It will have to be repeated a little. What can be done?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): No.

SHRI BHUPESH GUPTA: When you touch on those particular clauses . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): You confine yourself to the amendments.

SHRI BHUPESH GUPTA: Yes, Sir, there is no doubt about it.

Sir, clause 4 relates to the composition of the Council. Now, as I said, now that we have accepted the principle of this Bill, it is important for us to ensure that the Council is composed of such people as command the confidence not only of the working journalists but also of the public at large. Secondly, we want such a Council as would be progressive in outlook. courageous and would be dead set against certain very retrograde and reactionary tendencies that we come across in our Thirdly, the Council newspapers. should consist of such people as can bring to it the judgment and the views of the larger sections of the public. That is why I suggested certain changes. The first change that I want to make in clause 4 is this, my amendment No. 2-

"Provided that no person who is in any manner connected with any big business interests shall be eligible for such nomination;

Provided further that no official or retired official of the Government shall be eligible for such nomination:

Provided also that before making his nomination the Chief Justice shall ask for advice in the matter from the organisations of Working Journalists."

I take the last proviso first because it has been suggested that, when we are leaving the matter in the hands of the Chief Justice of India, why we should provide in a Bill of this kind that he should consult somebody. This is a plausible argument because we take it that the Chief Justice will exercise his judgment in the best interests of the newspaper and of the country.

THE VICE-CHAIRMAN (SHRI M.P. BHARGAVA): Mr. Bhupesh Gupta, if I may intervene, does it fit in after line 19—this amendment of yours? You say, "The following provisos be inserted, namely:—..."

Does it fit in there?

SHRI BHUPESH GUPTA: It does.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): How does it fit in there?

SHRI BHUPESH GUPTA: You are quite right. Your mind is quite sensitive to it. I like sensitive intelligence. But then it is a proviso, if it is a clause, it will perhaps not fit in there. I owe an explanation.

THE VICE-CHAIRMAN (SHRI M.P. BHARGAVA): I personally thought that it fits in better after line 33.

SHRI BHUPESH GUPTA: As you please, Sir.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Not after line 19.

SHRI A. D. MANI (Madhya Pradesh): Yes, exactly.

SHRI BHUPESH GUPTA: This is a technical error.

SHRI A. D. MANI: No, no; not technical.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): You cannot begin a clause with a proviso.

Shri A. D MANI: You move it on the floor. He may be permitted to move it on the floor.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): You cannot begin a clause with a proviso; you can end a c'ause with a proviso.

SHRI BHUPESH GUPTA: It is a printing mistake.

Shri A. D. MANI: No, no, it is not a printing mistake.

Shri BHUPESH GUPTA: "The Chairman shall be a person nominated . . ." That is quite right, Sir. There some mistake has taken place.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA). If you like, you can correct it.

Shri BHUPESH GUPTA: With your permission, I would like to have the correction made. The fate is well-known.

Now, Sir, the point that I wish to make clear is this. It has been sugrightly-plausibly pernaps from a particular angle-why should you bind the Chief Justice into consulting somebody? He is free consult anybody he likes in this matter. I can understand that argument. But why I make this proviso is this-that is the emphasis—that since the Chief Justice functions in a particular capacity in India in judicial matters, normally we take it that he will not be informed generally of what the journalists say or talk about among themselves about the Press and so on. Yet, the matter is of such importance that the views of the working journalists should be taken into account. You may say: why not leave it to the Chief Justice to take them into account? I say, yes, then here the Chief Justice is not functioning in the capacity of Chief Justice. We are reposing certain confidence in a high dignitary of the State and in a high personality. Therefore, we advise him by way of

legislation that he should consult the working journalists. This is the position. Mind is focussed on the needi for certain consultations which come immaterial for him in making the selection. Otherwise, it may well be that all kinds of representations. deputations, memoranda, etc. may go. The Chief Justice is not functioning in his judicial capacity here: he is functioning as an individual. Therefore it may well be that the employers or the newspaper owners will submit memoranda to him, make suggestions to him. I would like some thing to be done by others also. But the emphasis should be on consultation with the working journalists. I have suggested. Mr. Vice-Chairman, that before making his nomination. the Chief Justice shall ask for advice in the matter from the organisation. of working journalists. I am not providing for consultation with any and every working journalists—that is important—or leaving it to him making it obligatory on his part make individual consultations. But since, fortunately, in our country today we have got working journalists' organisations which are very known and which have a reputation of their own and to which I think more or less most of these working journalists owe their allegiance-and by all accounts they have given a account of themselves-why good should they not be consulted? As an analogy, there are certain matters; when judicial minds are asked to give a certain opinion, they consult him. For example, when we appoint him to a certain arbitration or tribunal not connected with the nermal process of law, even in terms of reference we say things which involve certain consultations with certain parties connected with the particular point at issue.

Therefore, we say that it should be done. It is not a reflection whatsoever on the Chief Justice's ability and so on It is rather helping the Chief. Justice in this matter by providing for it. Unless you have it, there is one danger. Suppose the Chief Justice

consults a working journalists' organisation, he may be open to a kind of accusation by some other people especially the newspaper owners that he had indulged in certain consultations which he should not have done. Or, for that matter, if he consults them, they may also claim that they should be consulted. But slice. are concerned with the problem the Press Council which is to raise the standard of the press, promote certain values in our press and newspaper industry, it is necessary emphasis is definitely laid on consultation. I like the spirit of consulta-There is nobody infallible in this world, not even the Chief Justice of any court. But in this matter public importance in India when there is no question of interpretation law, I think that we should bring in certain democratic spirit of collective discussion and provide for a thing of this kind. That is my suggestion. Therefore, I hope I will not be misunderstood on this scorp. Anyway, amendments will come toother morrow.

Then, Mr. Vice-Chairman, made a correction with your suggestion for which I am extremely grateful. It says:-

"Provided that no person who is in any manner connected with any big business interests shall be eligible for such nomination.

This is the emphasis that I want to give. Here the law itself should be an educator. When we pass a law. that educates the people. If I include this provision, it means I have passed a law which is more progres ive, which is against the retrograde business. I would not like the business to be brought in here. Therefore, I say any big business interest we would not like. Why should the big business interest be connected with it? You may say that the big businessman owns a newspaper. I want to exclude him. For example, if Mr. Birla owns a chain of papers, why Mr. Birla or any of that family should sit on this particular Council

by erason of his being the owner of the paper? If he is not a businessman but an owner of the paper, I prepared to make a compromise. Therefore, I am not against the owners as such; please do not misunderstand I am not against the owners as such, petty owners, small owners, middle class owners. But there are big business owners. I am against them.

Now the Government itself that they do not want monopoly etc., monopolistic combinations and so on. Why then not exclude them from such a Press Council? If one of these tycoons goes . . .

SHRI P. N. SAPRU: How would you define it? Legal interpretation will be a very difficult affair.

SHRI BHUPESH GUPTA: That we Dr. Sapru is quite right making this interruption. I think we can leave that to the Chief Justice. He will exercise his prudence and by his common sense and wisdom will know who is big business and who is not.

SHRI AKBAR ALI KHAN: Why not leave it entirely to him? \mathbf{W} hv you not depend upon the Chief Justice and his discretion without this rider?

SHRI BHUPESH GUPTA: trusting him but I am fortified. want to give him not only my trust but also certain legislative assurances and directions. What is wrong therein?

SHRI A. .D MANI: You can give the definition of big business otherwise what is the guidance that Parliament is giving to the Chief Justice? If Mr. Bhupesh Gupta can think of a definition on the spot, I think might allow him to move his definition.

SHRI P. N. SAPRU: May I just You move point out the difficulty? a writ against the Chief Justice that he has not correctly interpreted "big [Shri P. N. Sapru.]

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business". Now no Chief Justice would like to place himself in that position. He would not like to be made subordinate to the courts over which he presides.

SHRI BHUPESH GUPTA: If that is so, we may move for that writ when he appoints a working journalist by pointing out that he is not a working journalist, that it is a mala fide appointment and a journalist, who is not a journalist, has misled the Chief Justice by a false declaration to appoint him on the Council. Therefore, let us not get into that. There is no end to it. If the hon. Minister--two of them are sitting and one is butting in now from behind-agrees that she would accept my proposal, I am surely prepared to make a little change. If they do not, then do not ask me to make a further compromise. I have made enough efforts in this matter. But we can consult Dr. Sapru about it.

Sir, one big businessman spoils the whole thing. I do not know what will happen to our country if on this Select Committee these tycoons, multi-millionaires, owning the industrial complex, money and what not there. They start influencing everybody. Not that we are liable to be influenced. But protection should be there. They should not be there. Besides, why should we give them this place? They should be made to quit from high positions. I say our sentiments also are involved in this matter.

Sir, I should like to say that big business interests should not find any place at all here. Still by the back door some will come. I am making some provision against that. That is all that I want here.

I have provided further that no official or retired official should be there. My esteemed lady friend who made a speech talked about the Peking Communists and what not. None the less she spoke well. She

said officials should not come in. I take her advice in this matter at least, her feminine advice, that officials should not be there.

SHRI A. D. MANI: You cannot go on amending your amendments like-this.

Shri Bhupesh Gupta: I am not pressing for it. I cannot amend my amendment but it is their view. It is so redundant and so repugnant.

Now they ask as to why I object to retired officials. I object for the reason that today there are too many super-annuated and retired officials getting into so many high offices.

SHRI A. D. MANI: For example.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): No cross-talk, please.

Shri Bhupesh Gupta: There are so many examples, Mr. Vice-Chairman. If an informed journalist does not know examples of this, I do not know what he writes. For example, there is the Secretary-General of the External Affairs Ministry. He is now a Managing Director. There are so many others. I have got a list here. Many are getting appointed. Some after retirement become Governors, Vice-Chancellors of the Universities and Chairmen of the various public undertakings.

SHRI P. N. SAPRU: They are not. officials.

SHRI A. D. MANI: I would ask the hon'ble Member what he expects the retired official to do. Does he want him to commit suicide?

Shri Bhupesh Gupta: Mr. Vice-Chairman, it is a strange question. If I do not provide for one retired official to be placed here, all the retired officials in the country will commit suicide. Have you heard such a thing in your life? Even informed jour-

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nalists can be so monumentally upset as my hon, friend. I can understand one retired official committing suicide if he does not find a place there. But why should all the retired officials commit suicide? Therefore, Sir such absurd suggestions are made. Are there not other people in the country? It becomes again a temptation, a position which will be sought after by the retired official. If the retired officials are there, let them really retire. We want young men here. The retired officials, by the time they retire, get all kinds of cobwebs in their heads.

PANDIT S. S. N. TANKHA (Uttar Pradesh): What about High Court Judges?

Bill, 1963

SHRI P. N. SAPRU: High Court Judges cannot be regarded as officials . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The House stands adjourned till 11 A.M. tomorrow.

> The House then adjourned at five of the clock till eleven of the clock on Thursday, the 26th August, 1965.